

3311
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 539 OF 2019

In the matter of: -

Adil Ansari

Applicant

Vs.

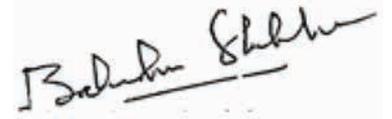
M/s Dhampur Sugar Mills
Ltd. Asmoli & Ors.

Respondent(s)

INDEX

Sr. No.	Particulars	Page no.
1.	Joint Inspection Report in compliance to Hon'ble NGT order dated 06.11.2025 in O.A No. 539/2019.	1-64
2.	Annexure-1AA copy of Hon'ble NGT order dated 06.11.2025 in O.A No. 539/2019.	65-66
3.	Annexure-2AA copy of Consent to Operate and Authorisation dated 13.11.2024 issued by UPPCB to M/s Dhampur Sugar Mills.	67-74
4.	Annexure-2BA copy of Consent to Operate and Authorisation dated 06.04.2023 issued by UPPCB to M/s Dhampur Sugar Mills.	75-80
5.	Annexure-2CA copy of Consent to Operate and Authorisation dated 31.12.2024 issued by UPPCB to M/s Dhampur Sugar Mills.	81-88
6.	Annexure-2DA copy of Consent to Operate and Authorisation dated 24.02.2025 issued by UPPCB to M/s Dhampur Sugar Mills.	89-104

Filed by:



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New Delhi
Dated: 30.01.2026

3312

JOINT INSPECTION REPORT

IN COMPLIANCE TO

HON'BLE NGT ORDER DATED 06.11.2025

IN THE MATTER OF

ADIL ANSARI

VERSUS

M/s DHAMPUR SUGAR MILLS LTD. ASMOLI & ORS.

[O.A. NO. 539/2019]

DATE OF INSPECTION: NOVEMBER 26-27, 2025 AND

DECEMBER 22-23, 2025

1. Background

1.1 Hon'ble NGT order dated 09-11-2020 in OA no 539/2019

Hon'ble National Green Tribunal, Principal Bench (NGT-PB) issued an order on 09-11-2020 in Original Application (O.A.) No 539 of 2019 - Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors, directed Central Pollution Control Board (CPCB) and U.P. State Pollution Control Board (UPPCB) to undertake inspection of four industrial units namely- (i) M/s Dhampur Bio-Organics Mills Ltd., Asmoli (Sugar Unit) Dist- Sambhal (U.P), (ii) M/s Dhampur Bio-Organics Mills Ltd., Meerganj, Dist Bareilly (U.P), (iii) M/s Dhampur Sugar Mills Ltd., (Sugar Unit), Dhampur, Dist- Bijnor (U.P) and (iv) M/s Dhampur Sugar Mills Ltd., (Distillery Unit), Dhampur, Dist- Bijnor (U.P). (hereafter referred as "the four units").

In compliance to the order, the joint team of CPCB and UPPCB carried out inspections of the four industrial units referred above during January-Feb 2021 and report was submitted on **26-03-2021** to Hon'ble NGT-PB. Hereinafter referred to as joint inspection report dated 26-03-2021.

1.2 Hon'ble NGT order dated 01-09-2021 in OA no 539/2019

Subsequently, Hon'ble NGT-PB passed judgement on 01-09-2021 in the above matter, directing all the four units referred above to pay environmental compensation (EC) of Rs 5 crores each and directing CPCB, UPPCB and District Administration to constitute a committee to carry out a detailed study regarding the extent of damage caused to the environment by these units. The Hon'ble NGT also directed all the units to ensure compliance of following directions:

1. All the Units must ensure continuous running of ETPs even during the non- crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.
2. All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.
3. UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.
4. Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.
5. Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.

The concerned industrial units filed a Civil Appeal (C.A. No. 5975/2021) before Hon'ble Supreme Court of India on **20-09-2021** against Hon'ble NGT judgement dated 01-09-2021.

1.3 The Hon'ble Supreme Court order dated 08-10-2021 in CA no 5975/2021

The Hon'ble Supreme Court of India passed an order dated 08-10-2021 directing for conduct of the detailed study as directed in order impugned (Hon'ble NGT order dated 01-09-2021).

In compliance to Hon'ble NGT order dated 01-09-2021 and Hon'ble Supreme Court order dated 08-10-2021, a joint team from CPCB, UPPCB and District Administration carried out a detailed study during Nov-Dec 2021 to assess the extent of damage caused to the environment by the concerned industrial units and report titled "Detailed study report on Extent of damage caused to the environment" was submitted before Hon'ble Supreme Court of India in Jan 2023, hereinafter referred as detailed report Jan 2023.

1.4 The Hon'ble Supreme Court order dated 06-09-2024 in CA no 5975/2021

The Hon'ble Supreme Court of India vide order dated **06-09-2024** further directed CPCB and SPCB to file a joint report indicating compliances of directions of the Hon'ble NGT, subsequent committee reports and conditions specified in environmental clearances.

In compliance to Hon'ble Supreme Court order dated 06-09-2024, a joint team from CPCB and UPPCB carries out inspection of the four industrial units (referred above) during October 2024 and all the four units were found non-operational. Three sugar mills were non-operational due to closing of crushing season and the fourth unit, a distillery, was non-operational due to shortage of raw material (molasses / grain). During the inspection, the team collected samples from aeration tanks of effluent treatment plants (ETPs), Sewage Treatment Plant (STP), bore wells and recipient drain and checked logbooks for ETPs, STPs, bore wells, ash & sludge generation, energy consumption. The team also verified the compliance status on the recommendation of past reports namely a) detailed report Jan 2023, b) joint inspection report dated 26.03.2021, c) Hon'ble Tribunal's order dated 01.09.2021 and d) specific conditions in environmental clearance. The Joint Committee inspection report was submitted before Hon'ble Supreme Court of India in Dec 2024, hereinafter referred as Joint Committee inspection report Dec 2024.

1.5 The Hon'ble Supreme Court order dated 07-01-2025 in CA no 5975/2021

Subsequently, Hon'ble Supreme Court passed judgement on 07-01-2025 in the above matter, and directed the following:

5. It is evident from the above that there are certain directions of the National Green Tribunal which have been complied and some directions are not yet complied with. We are of the opinion that it would be appropriate if we direct the Tribunal to monitor the compliances and ensure that its judgment dated 01.09.2021 is fully implemented. After ensuring implicit compliances of the directions, the Tribunal may revisit the directions with respect to payment of compensation and pass such orders as may be necessary.

6. Before issuing any further directions, the Tribunal shall hear all the parties to the proceedings.

7. Pending disposal of the original application, the interim order(s) passed by this Court

shall continue until modified by the National Green Tribunal, at its own discretion.

8. The Civil Appeal is disposed of in terms of the above.

1.6 The Hon’ble NGT order dated 06-11-2025 in OA no 539/2019

The Hon’ble NGT vide its order dated 06-11-2025 directed Respondent No. 7 – Central Pollution Control Board and Respondent No. 8 – Uttar Pradesh Pollution Control Board to carry out the Joint Inspection of the respondent unit 15 days after it become operational and ascertain the compliance status and submit report before the Tribunal at least one week before the next date of hearing.

The matter is listed on 04.02.2026.

The Hon’ble NGT order dated 06-11-2025 is annexed at **Annexure-1A**.

2. INSPECTION CARRIED OUT BY THE JOINT TEAM IN COMPLIANCE OF HON’BLE NGT ORDER DATED 06-11-2025

The joint team comprising of officials from CPCB and UPPCB inspected the four units during November 26-27, 2025 and December 22-23, 2025, namely:

1. M/s Dhampur Sugar Mills Limited (Sugar Unit), Village Alhaipur, Tehsil Dhampur, District Bijnor-246761 (U.P)
2. M/s Dhampur Sugar Mills Limited (Distillery Unit), Village Alhaipur, Tehsil Dhampur, District Bijnor-246761 (U.P)
3. M/s Dhampur Bio Organics Ltd, Unit- Asmoli, Division-Sugar (Formerly M/s DSM Sugar Asmoli), Village & Post-Asmoli, Sambhal-244304 (U.P)
4. M/s Dhampur Bio Organics Ltd, Unit-Meerganj, Division-Sugar (Formerly M/s DSM Sugar Meerganj), Village-Nagaria Sadat, Block-Tehsil-Meerganj, Bareilly-244304 (U.P)

During inspection, the team assessed the compliance status of the units and collected wastewater samples from the unit, groundwater and recipient drain. The collected samples were analyzed at CPCB laboratory. The detailed inspection reports as well as observations, conclusions and recommendations of respective units are given in the subsequent sub-sections 2.1-2.4.

2.1 DETAILED INSPECTION REPORT OF M/s DHAMPUR SUGAR MILLS LIMITED, VILLAGE ALHAIPUR, TEHSIL DHAMPUR, DISTRICT BIJNOR (SUGAR UNIT) - INSPECTED ON 26.11.2025

General Information

1.	Name of the unit with complete postal address	M/s Dhampur Sugar Mills Limited, Village Alhaipur, Tehsil Dhampur, District Bijnor (Uttar Pradesh), Pin Code- 246761
	Spatial co-ordinates	Latitude: 29.290506

(Latitude and longitude)	Longitude: 78.514081
Year of commissioning	1933
Sugar with distillery (Yes/No)	Yes
Category	Sugar refinery with power cogeneration of 60 MW
Co-generation capacity, MW	60 MW Unit is having two turbines of 30 MW capacity each. On the day of inspection, both the turbines were running at full capacity.
Start period of crushing season	06.11.2025
No. of operational days at the time of inspection	20 (crushing season started on 06.11.2025)
Operational status during visit	Operational
Consented cane crushing capacity of sugar mill (TCD)	14000 ton cane crushing per day (TCD)

Consent Section

2.	Consent status & its Validity with date	Consolidated Consent to Operate and Authorization under section 25 of the Water (Prevention and control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act 1986, issued on 13.11.2024 and valid upto 31.12.2026. Copy of the same is attached at Annexure-2A.
	Environmental Clearance (EC)	Environment Impact Assessment (EIA) notification regarding prior Environmental Clearance (EC) notified in 2006 includes Sugar Industry in the schedule. The unit was originally commissioned in 1933 and it was informed by the Unit and UPPCB that no expansion in production capacity has been done after EIA notification hence EC has not been obtained from MoEF&CC.

Production details

3.	Consented production capacity	White Sugar – 1700 MTD Co-power generation – 60 MW
	Actual production (during current crushing season)	Average White Sugar – 960.7 TPD [As per record of Nov 6-26, 2025] (Average Cane crushed – 11585.2 TPD) On the day of visit, Unit was crushing 12740 tonnes of cane and producing 1155 MT of White Sugar.

Fresh Water consumption

4.	Bore well/Tube well/Any other & its No's	4 Numbers of borewell
	Flow meter Installation at wells (Yes/No)	Yes, flow meter readings during inspection: 5. Bore-well 1: Instantaneous reading: 0.1 m ³ /hr Totalizer reading: 259426.4 m ³ 6. Bore-well 2: Instantaneous reading: 0 m ³ /hr Totalizer reading: 267273.50 m ³ 7. Bore-well 3: Instantaneous reading: 1.992 m ³ /hr Totalizer reading: 85879.3 m ³ 8. Bore-well 4: Instantaneous reading: 59.49 m ³ /hr Totalizer reading: 1686454.9 m ³
	NOC from CGWA/UPGWD & its Validity with date	Unit has UPGWD NOC for groundwater abstraction from 04 nos. of borewell, having validity upto 27.04.2027 (3 borewells) and 07.05.2027 (1 borewell). As per the conditions of NOC from UPGWD, the unit can abstract groundwater at a maximum rate of 346000 KL/annum or 947.94 KLD (Borewell 1- 126000 KL, Borewell 2- 84000 KL, Borewell 3- 73000 KL, Borewell 4- 63000 KL annually).
	Freshwater consumption	As per the records provided by the unit, it was observed that the unit has abstracted total 12313 KL from 04 borewells during November 2-25, 2025 (24 days), i.e., 513 KL/day against the permissible limit of 947.94 KL/day which is as per NOC.

Process Effluent Treatment Plant

5.	Treatment capacity	The unit has installed ETP of 4500 KLD capacity.
	Operational status	Operational
	Treatment ETP Scheme	Mill House & boiling house effluent → Oil skimmer → Screen → Equalization Tank → pH Correction Tank → Primary Clarifier → Aeration Tank → Secondary Clarifier → Treated effluent Collection pit → Dual media filter → Activated Carbon Filter → Lagoon → For irrigation. Spray pond overflow → Chemical dosing → Reaction Tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Treated effluent collection pit.

		<p>Common tertiary treatment for both Mill House & boiling house effluent and Spray pond overflow after Treated effluent collection pit. The final treated effluent was stored into lagoon for irrigation purpose.</p>											
Flowmeters installed	<p>The unit has installed flow meters at the inlet and outlet of ETP. Separate flowmeters were installed at spray pond overflow inlet and lagoon.</p> <p>Flow meter readings during inspection:</p> <ul style="list-style-type: none"> • ETP Inlet (Mill house + Boiling house + CPU Reject): <ul style="list-style-type: none"> Meter-1: Instantaneous reading: 92.78 m³/hr Totalizer reading: 6012.45 m³ Meter-2: Instantaneous reading: 17.36 m³/hr Totalizer reading: 583960.44 m³ • SRS Inlet: Instantaneous reading: 34.42 m³/hr Totalizer reading: 515316.44 m³ • ETP Outlet: Instantaneous reading: 112.4 m³/hr Totalizer reading: 1875921 m³ 												
Energy meter installed at ETP (Yes/No)	<p>Yes, separate energy meters (02 Nos.) are installed at ETPs.</p> <p>Energy meter reading during inspection:</p> <p>Meter-1: 1150.40 Wh Meter-2: 6617.31 Wh</p>												
Effluent generation	<p>As per logbook data,</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 70%;">Mill house, boiling house</td> <td style="width: 30%;">1379.5 KLD</td> </tr> <tr> <td>Spray pond over flow</td> <td>311.3 KLD</td> </tr> <tr> <td>CPU Reject</td> <td>194.8 KLD</td> </tr> <tr> <td>Total ETP Inlet</td> <td>1885.6 KLD</td> </tr> <tr> <td>Treated water</td> <td>1654.7 KLD</td> </tr> </table>			Mill house, boiling house	1379.5 KLD	Spray pond over flow	311.3 KLD	CPU Reject	194.8 KLD	Total ETP Inlet	1885.6 KLD	Treated water	1654.7 KLD
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Treated water	1654.7 KLD												

Laboratory analysis results of collected samples:

Location	Parameters						
	pH	BOD	COD	TSS	TDS	SO ₄ ²⁻	Oil & Grease
ETP Inlet	7.3	408	911	214	1008	-	BDL
Primary Clarifier (ETP)	5.7	313	863	39	872	-	-
Overflow of Secondary Clarifier (ETP)	7.1	86	263	13	608	-	-
SRS Inlet	6	229	488	80	1220	187	-
Secondary Clarifier of SRS treatment system	8.1	19	33	10	1004	354	-
ETP Outlet	7.4	42	139	19	716	310	BDL
Outlet of DMF	7.2	30	112	21	760	297	-
Treated effluent in Lagoon	7.4	31	77	28	488	141	-

All parameters are expressed in mg/l except pH.

The inspection team collected samples from various units of the Effluent Treatment Plant (ETP). The treated effluent collected from the lagoon (capacity 10000 m³) from where it was being discharged to farmland for irrigation purpose was found complying w.r.t. consented standards for land discharge. The analysis results showed pH-7.4 (against 5.5 to 8.5), BOD-31 mg/L (against 100 mg/l), COD-77 mg/L (against 250 mg/l) and TSS-28 mg/L (against 100 mg/l).

Aeration Tank:

Location	MLSS (mg/l)	MLVSS (mg/l)
ETP	1175	870
Spray Pond Overflow Treatment System	1682	1036

Though Unit is having extended aeration system however, the MLSS concentration in samples collected from the aeration tanks of ETP and Spray Pond Overflow Treatment System were observed low as 1175 mg/l and 1682 mg/l, respectively, which indicates that the aeration tanks were not stabilized properly.

Consent condition w.r.t. disposal of treated effluent	As per consent, the treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening, etc. Quality of treated effluent shall meet the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time:																	
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. no.</th> <th style="width: 40%;">Parameter</th> <th style="width: 50%;">Standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>pH</td> <td>5.5 to 8.5</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>BOD</td> <td rowspan="2">30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>TSS</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>COD</td> <td>250 mg/l</td> </tr> <tr> <td style="text-align: center;">5.</td> <td>Quantity of discharge</td> <td>Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed.</td> </tr> </tbody> </table>	S. no.	Parameter	Standards	1.	pH	5.5 to 8.5	2.	BOD	30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)	3.	TSS	4.	COD	250 mg/l	5.	Quantity of discharge	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed.
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5.	Quantity of discharge	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed.																
	<p>Disposal/reuse of treated effluent:</p> <p>For storage of treated effluent, the unit is having one impermeable treated effluent storage lagoon of 10,000 m³ capacity, from where the treated water is used in irrigation of nearby agricultural land (~40 acres), owned by the Unit. Unit has laid down pipeline for conveyance of treated effluent to nearby farmland for irrigation purpose. Same was observed by the team.</p> <p>To record the quantity of treated effluent being used for irrigation purpose, flow meter was found installed and unit maintained log-book of the same.</p> <p>Flow meter readings during inspection:</p> <p>Treated effluent storage lagoon: Instantaneous reading: 58 m³/hr Totalizer reading: 1777326 m³</p> <p>As per logbook data (November 10-25, 2025), the quantity of treated effluent used in irrigation was 1728.3 KLD.</p>																	

<p>Compliance with consented Quantity of discharge</p>	<p>Flow meters were found installed at ETP outlet & disposal point of treated water lagoon.</p> <p>Flow meter readings of ETP outlet during inspection:</p> <table border="1" style="margin-left: auto; margin-right: auto; border-collapse: collapse; text-align: center;"> <thead> <tr> <th style="width: 30%;"></th> <th style="width: 30%;">Outlet effluent reading</th> <th style="width: 30%;">Treated water stored in lagoon</th> </tr> </thead> <tbody> <tr> <td>Instantaneous flow meter (m³/hr)</td> <td>112.4</td> <td>58</td> </tr> <tr> <td>Totalizer (m³)</td> <td>1875921</td> <td>1777326</td> </tr> </tbody> </table> <p>As per the logbook data (Nov 8-25, 2025), average quantity of treated effluent generated at ETP outlet was 1654.7 KLD. This treated effluent is stored in the impermeable lagoon of capacity 10000 m³. Specific effluent discharge per Ton of Cane Crushed - 149.18 Ltr/Ton of cane crushed</p> <p>As per the logbook data (Nov 10-25, 2025), the unit has utilized 1728.3 KLD (average) in irrigation.</p> <p>As per the Consent to Operate, the permitted discharge quantity is 2800 KLD, comprising 1400 KLD from the ETP outlet and 1400 KLD from the cooling tower blowdown.</p> <p>As reflected from the above data the average treated effluent generated from the ETP system & CPU was approximately 2248 KLD which is within the consented ETP discharge limit of 2800 KLD.</p>		Outlet effluent reading	Treated water stored in lagoon	Instantaneous flow meter (m³/hr)	112.4	58	Totalizer (m³)	1875921	1777326
	Outlet effluent reading	Treated water stored in lagoon								
Instantaneous flow meter (m³/hr)	112.4	58								
Totalizer (m³)	1875921	1777326								
<p>ETP Sludge generation & disposal</p>	<ul style="list-style-type: none"> • As per logbook data (Nov 6-26, 2025, i.e., 21 days), sludge generation was 1.42 MT/day. • ETP Sludge mixed with press-mud & boiler ash and given to farmers for use as manure. 									
<p>Press-mud generation and disposal</p>	<ul style="list-style-type: none"> • As per logbook data (Nov 6-26, 2025, i.e., 21 days), press-mud generation was 531.8 MT/day (4.6% of cane crushed). • Press-mud is mixed with ETP sludge and boiler ash and given to farmer for use as manure. 									

Process Condensate Polishing Plant (CPU)

6.	Treatment capacity of Condensate polishing system adopted by the unit	Unit has installed CPU of 72 m ³ /hr capacity to treat the process condensate.
	Treatment scheme	Process condensate → Multi Grade Filter → Activated Carbon Filter → Micron Cartridge → Micron bag filter → High pressure pump → RO membrane system
	Use of treated Condensate	Treated condensate from CPU is used for make-up of Co-Gen Cooling Tower.
	Flow meters installed (Yes/No)	Yes, flow meters were installed at CPU Feed, permeate and reject. Flow meter readings during inspection: CPU Feed: Instantaneous reading: 33.07 m ³ /hr Totalizer reading: 482105.9 m ³ CPU Permeate: Instantaneous reading: 8.669 m ³ /hr Totalizer reading: 381711.9 m ³ CPU Reject: Instantaneous reading: 7.910 m ³ /hr Totalizer reading: 135942.9 m ³
	CPU Feed, Permeate & Reject	As per logbook data (November 10-25, 2025), i.e., 16 days: CPU Feed: 791 KLD CPU Permeate: 593.3 KLD CPU Reject: 194.8 KLD CPU Reject is sent to ETP Inlet.

Sewage Treatment Plant

7.	Operational Status	Operational
	Treatment Capacity (KLD)	220 KLD (common for Sugar & Distillery)
	Source of domestic sewage	Staff quarters, guest houses, offices etc.
	Treated Scheme	Sewage Collection Tank → MBBR I → MBBR II → Tube Settler → Storage Tank → Multi Grade filter → Activated Carbon Filter → Outlet
	Flow meters at inlet and outlet of STP	Installed at inlet & outlet of STP. Flow meter readings during inspection: STP Inlet: Instantaneous reading: 5.631 m ³ /hr Totalizer reading: 148320.2 m ³

		<p>STP Outlet: Instantaneous reading: 6.378 m³/hr Totalizer reading: 103590 m³</p>															
Quantity of raw & treated sewage	As per logbook data (November 6-25, 2025), the quantities of raw and treated sewage were 80.4 KLD and 79.3 KLD, respectively.																
Condition as per the Consent issued by UPPCB	Treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards: pH: 6-9; BOD: 30 mg/l; TSS: 100 mg/l & Fecal Coliform: 1000 MPN/100 ml.																
Analysis results of the sample collected from STP:																	
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2" style="width: 30%;">Location</th> <th colspan="3">Parameters</th> </tr> <tr> <th style="width: 15%;">pH</th> <th style="width: 15%;">BOD (mg/l)</th> <th style="width: 15%;">TSS (mg/l)</th> </tr> </thead> <tbody> <tr> <td>STP inlet</td> <td>6.9</td> <td>BDL</td> <td>BDL</td> </tr> <tr> <td>STP outlet</td> <td>7.3</td> <td>BDL</td> <td>-</td> </tr> </tbody> </table>			Location	Parameters			pH	BOD (mg/l)	TSS (mg/l)	STP inlet	6.9	BDL	BDL	STP outlet	7.3	BDL	-
Location	Parameters																
	pH	BOD (mg/l)	TSS (mg/l)														
STP inlet	6.9	BDL	BDL														
STP outlet	7.3	BDL	-														
Observations w.r.t reuse of treated sewage from STP outlet	<ul style="list-style-type: none"> • At the time of inspection, treated sewage from STP outlet was being used in the gardening through a flexible pipeline. • STP inlet did not exhibit the typical characteristics of sewage which indicates that Unit is not routing all the untreated sewage through STP. 																
Compliance status	Treated sewage was found complying w.r.t. consented norms for pH and BOD.																

Hazardous Waste Management

8.	<p>Hazardous Waste Agreement</p>	<p>Unit has made agreement with M/s Bharat Oil and Waste Management Ltd. (BOWML) on 30.10.2025 for disposal of hazardous waste.</p> <p>Validity of agreement: 5 years from the date of signing the agreement.</p>								
	<p>Consent condition</p>	<p>As per consent, the unit is granted an authorization to operate a facility for generation, collection and storage of hazardous wastes within the unit's premises for following category of wastes:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 8%;">S. no.</th> <th style="width: 32%;">Category of hazardous waste as per the Schedules I, II and III of these rules</th> <th style="width: 32%;">Authorized mode of disposal or recycling or utilization or co-processing, etc.</th> <th style="width: 18%;">Quantity (ton/annum)</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)				
S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)							

		1.	Schedule I (Category 5.1) Used oil and waste oil	TSD/Authorized recycler	06 Ton per annum
	Hazardous waste generation & disposal	As per Form 3, hazardous waste (Schedule 1 (Category 5.1) Waste Oil) generated during Oct and Nov, 2025 was 15.6 litres and 8.3 litres, respectively. Copies of last two Form-10 are provided and following quantities of used oil by the unit: <ul style="list-style-type: none"> • 100 litres (on 30.12.2024) • 100 litres (on 26.03.2025) 			

Recipient drain

9.	Recipient drain	Ikra drain							
	Characteristics of Ikra drain:								
	Sampling location	Parameters (all values are in mg/l except Colour & pH)							
		pH	BOD	COD	TSS	TDS	SO₄²⁻	PO₄³⁻	NH₃-N
	Upstream	7.5	58	161	92	420	41	2.48	18.78
Downstream	7.2	53	120	36	452	48	0.46	14.91	
Observations		<ol style="list-style-type: none"> 1. The unit utilizes treated effluent from lagoon onto agricultural land. 2. Wastewater samples of Ikra drain collected from upstream and downstream of unit indicated no industrial contribution. 							

Detail of Air Pollution Control System

10.	Details of Boilers, type of fuel used	No. of Boilers	Type of fuel	Steam generation capacity (Ton Per Hour)	APCD installed	Stack No.	Stack height
		Boiler- 1	Bagasse	170	ESP	1	Common stack of height 90 meter
		Boiler- 2	Bagasse	170	ESP		
	Online emission (OCEMS) monitoring system installed	Installed and connected with CPCB and SPCB server for Particulate Matter (PM).					

Ash generation details

11.	Ash generation	As per logbook data (Oct-Nov, 2025, i.e., 61 days): Ash generation-33.9 MT/day Ash sold-9.3 MT/day
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		Ash transferred to yard-24.6 MT/day
	Ash management and disposal	Mixed with press mud and being sold to farmers as manure.

Observations:

1. On the day of the visit i.e., 26.11.2025, the sugar unit namely M/s Dhampur Sugar Mills Limited, Village Alhaipur, Tehsil Dhampur, District Bijnor (Uttar Pradesh) was found operational. The unit is engaged in the production of white sugar with a consented cane crushing capacity of 14000 TCD along with 60 MW co-generation facility (02 turbines of 30 MW capacity each). On the day of visit, Unit was crushing 12740 tonnes of cane & producing 1155 MT of White Sugar, and the turbines were running at full capacity.
2. The unit commenced its crushing season 2025–26 on 06.11.2025. On the date of inspection, the unit had completed 20 operational days. As per records for the period from 06.11.2025 to 26.11.2025, the average cane crushing was 11585.2 TPD, with average white sugar production of 960.7 TPD.
3. The unit is operating with a valid Consolidated Consent to Operate and Authorization issued by UPPCB under Section 25 of the Water Act, 1974 and Section 21 of the Air Act, 1981 along with authorization under Hazardous Waste Rules, 2016, issued on 13.11.2024 and valid up to 31.12.2026.
4. The unit was originally commissioned in 1933. As informed by the unit and UPPCB, no expansion in production capacity has taken place after the EIA Notification, 2006; hence, Environmental Clearance (EC) has not been obtained.
5. To meet its freshwater requirement, the unit is having four (04) borewells with valid NOC from UPGWD for groundwater abstraction with a total permissible limit of 346,000 KL/annum (947.94 KLD). Flow meters were found installed on all four borewells. As per records, the unit abstracted a total of 12,313 KL of groundwater during 02.11.2025 to 25.11.2025 (24 days), i.e., 513 KLD, which is within the permissible groundwater abstraction limit.
6. Further, on the day of the visit, the instantaneous flow meter readings and cumulative (totalizer) readings of the bore wells were observed as under:

	Borewell-1	Borewell-2	Borewell-3	Borewell-4
Instantaneous flow meter (m ³ /hr)	0.1	0	1.992	59.49
Totalizer (m ³)	259426.4	267273.5	85879.3	1686454.9

The abstraction from all bore wells was found to be within the respective permissible limits prescribed in the UPGWD NOC, i.e., 100 m³/hr for Borewell-1, Borewell-2 & Borewell-3, and 150 m³/hr for Borewell-4.

The instantaneous abstraction from Borewell-1 and Borewell-3 were 0.1 m³/hr and 1.992 m³/hr, respectively which is within the permissible limit of 100 m³/hr, Borewell-2 was not in operation and Borewell-4 was operating at 59.49 m³/hr, which is within permissible limit of 150 m³/hr at the time of inspection.

7. The unit has installed an Effluent Treatment Plant (ETP) of 4500 KLD capacity, which was found operational. The ETP comprises: Mill House & boiling house effluent → Oil

skimmer → Screen → Equalization Tank → pH Correction Tank → Primary Clarifier → Aeration Tank → Secondary Clarifier → Treated effluent Collection pit → Dual media filter → Activated Carbon Filter → Lagoon → For irrigation. Separate treatment is provided for spray pond overflow. Spray Pond overflow treatment system comprises of: Chemical dosing → Reaction Tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Treated effluent collection pit. Common tertiary treatment for both Mill House & boiling house effluent and Spray pond overflow after Treated effluent collection pit. The final treated effluent was stored in lagoon for irrigation purpose.

8. Flow meters were found installed at both the inlet and outlet of the ETP. Separate energy meters (02 nos.) were provided for ETP operation. The unit has maintained log book of energy consumption.
9. Though Unit is having extended aeration system however, the MLSS concentration in samples collected from the the aeration tanks of ETP and Spray Pond Overflow Treatment System were observed low as 1175 mg/l and 1682 mg/l, respectively, which indicates that the aeration tank was not stabilized properly.
10. As per logbook data, the average effluent generation was 1885.6 KLD, comprising mill house and boiling house effluent (1379.5 KLD), spray pond overflow (311.3 KLD) and CPU reject (194.8 KLD). The average treated effluent generated was 1654.7 KLD. On the day of inspection, the ETP inlet flow meters (02 nos.) showed instantaneous flows of 92.78 m³/hr & 17.36 m³/hr with a cumulative (totalizer) reading of 6012.45 m³ & 583960.44 m³, respectively. ETP Outlet showed instantaneous flow of 112.4 m³/hr & cumulative (totalizer) reading of 1875921 m³. The totalizer readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational.
11. OCEMS was installed at ETP Outlet. OCEMS showed pH-7.5, BOD-14.9 mg/l, COD-101 mg/l and TSS-16.46 mg/l against laboratory analysis values of pH-7.4, BOD-42 mg/l, COD-139 mg/l and TSS-19 mg/l.
12. The unit is having one impermeable lagoon of 10,000 m³ capacity for storage of treated effluent. The treated effluent is conveyed through pipelines and used for irrigation over approximately 40 acres of agricultural land owned by the unit. Flow meters and logbooks at treated effluent lagoon for quantifying treated water usage for irrigation were found maintained. On the day of visit, the instantaneous flow meter reading at the lagoon was observed to be 58 m³/hr, and the cumulative (totalizer) reading was 1777326 m³. The totalizer readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational. Unit has laid down pipeline for conveyance of treated effluent to nearby farmland for irrigation purpose. Team verified the supply point through conveyance channel into fields for irrigation purpose & same was found in working condition.
13. The team observed that 4000 m³ capacity impermeable lagoon near agricultural fields of the unit was found completely levelled up & filled.
14. Unit has provided Irrigation Management Plan prepared by National Sugar Institute, Kanpur.
15. As per the logbook data (Nov 8-25, 2025), average quantity of treated effluent generated at ETP outlet was 1654.7 KLD. This treated effluent is stored in the impermeable lagoon of capacity 10000 m³. As per the logbook data (Nov 10-25, 2025), the unit has utilized 1728.3 KLD (average) in irrigation. As per the Consent to Operate, the permitted discharge quantity is 2800 KLD, comprising 1400 KLD from the ETP outlet and 1400 KLD from the cooling tower blowdown. The average treated effluent generated from the

ETP system & CPU was 2248 KLD which is within the consented ETP discharge limit of 2800 KLD.

16. The specific effluent discharge of the unit was 149.18 litres per tonne of cane crushed, which is within the permitted norms of 200 litres per tonne of cane crushed.
17. Analysis results of the treated effluent sample collected from the lagoon showed pH-7.4, BOD-31 mg/L, COD-77 mg/L, and TSS-28 mg/L, which were found complying w.r.t land disposal norms notified under Environment (Protection) Rules, 1986.
18. The unit has installed a Condensate Polishing Unit (CPU) of 72 m³/hr capacity. As per records, CPU feed, permeate and reject were 791 KLD, 593.3 KLD and 194.8 KLD, respectively. CPU reject is routed to the ETP inlet. On the day of the visit, the flow meter installed at CPU inlet showed values as instantaneous flow meter reading: 33.07 m³/hr & Cumulative (totalizer) reading: 842105.9 m³ and CPU outlet (permeate) flowmeter displayed instantaneous flow meter reading: 8.669 m³/hr & Cumulative (totalizer) reading: 381711.9 m³. In comparison to previous day reading the totalizer indicated 134.9 KL of CPU permeate from CPU outlet reused, which indicates that Unit is operating CPU regularly and the flowmeters are functional. The totalizer readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational.
19. All the plant machinery of the Effluent Treatment Plant (ETP) and Condensate Polishing Unit (CPU) were found operational on the day of inspection.
20. The unit is operating a Sewage Treatment Plant (STP) of 220 KLD capacity (based on MBBR technology), common for sugar and distillery, which was found operational. At the time of inspection, treated sewage from STP outlet was being used in the gardening through a flexible pipeline. STP inlet did not exhibit the typical characteristics of sewage (pH-6.9, BOD-BDL and TSS-BDL) which indicates that the Unit is not routing all the untreated sewage through STP.
21. Analysis results of sample collected from STP Outlet showed pH-7.3 and BOD-BDL, indicating compliance with consented STP discharge norms for pH and BOD.
22. The unit has made an agreement with M/s Bharat Oil and Waste Management Ltd. On 30.10.2025 for disposal of hazardous waste, having validity of 5 years from the date of signing the agreement. As per Form 3 provided by the Unit, hazardous waste (Schedule 1 (Category 5.1) Waste Oil) generated during Oct and Nov, 2025 was 15.6 litres and 8.3 litres, respectively. Copies of last two Form-10 were also provided by the Unit and 100 Litres of used oil by the unit was sent on 30.12.2024 & 26.03.2025 to M/s Bharat Oil and Waste Management Ltd. for disposal.
23. The unit is utilizing bagasse-fired boilers (2 × 170 TPH) equipped with Electrostatic Precipitator (ESP) as Air Pollution Control Device (APCD) and connected to a common stack of 90 m height. APCDs were found operational on the day of visit. OCEMS for particulate matter was found installed and connected with CPCB/SPCB servers. Average ash generation during October-November, 2025 was 33.9 MT/day, which was mixed with press mud and ETP sludge & utilized as manure by local farmers.
24. Analysis results of the samples collected from the recipient drain i.e., Ikra drain at upstream and downstream of the unit indicated no industrial contribution.

Conclusions:

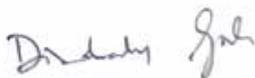
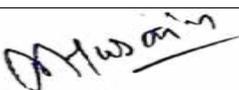
1. On the day of the visit, the sugar unit, i.e., M/s Dhampur Sugar Mills Limited, Alhaipur, Dhampur, Bijnor, was found operational.

2. The unit has installed Effluent Treatment Plant of capacity 4500 m³ which was found operational on the day of the visit. Optimum MLSS concentration was not maintained in aeration tanks of ETP and Spray Pond Overflow Treatment System.
3. The unit was using final treated effluent for irrigation purpose from storage lagoon. Analysis results of the sample collected from the treated effluent stored in lagoon indicates compliance w.r.t land disposal norms notified under Environment (Protection) Rules, 1986.
4. Analysis results of the sample collected from the STP outlet was found complying w.r.t. consented discharge norms. However, STP inlet did not exhibit the typical characteristics of sewage which indicates that the Unit is not routing all the untreated sewage through STP.
5. Analysis results of wastewater samples collected from Ikra drain indicated no industrial contribution.
6. Impermeable lagoon near agricultural fields of the unit was found completely levelled up & filled.

Recommendations:

1. Unit shall maintain optimum MLSS concentration in aeration tanks of ETP and Spray Pond Overflow Treatment System so that the aeration tank is stabilized properly.
2. Unit shall route all the untreated sewage through STP.

Inspection Team

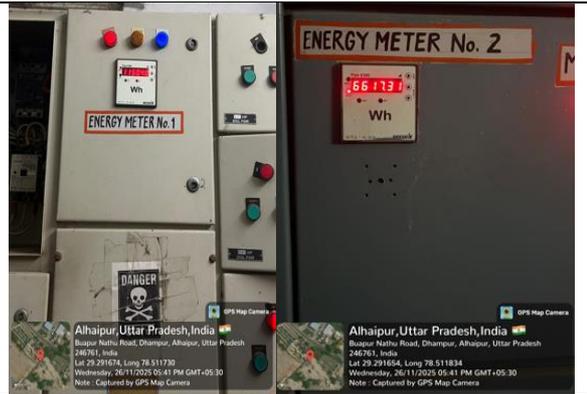
S. No.	Inspecting Officials	Signature
1.	Sh. Dinabandhu Gouda, Scientist 'F', DH- WQM-II, CPCB, Delhi	
2.	Ms. Reena Satavan, Scientist 'E', CPCB, Delhi	
3.	Sh. Mahir Hussain, AEE, Regional Office-Bijnor, UPPCB	

Photographs

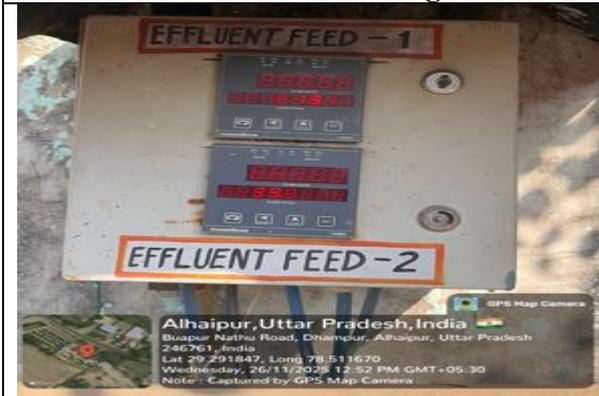




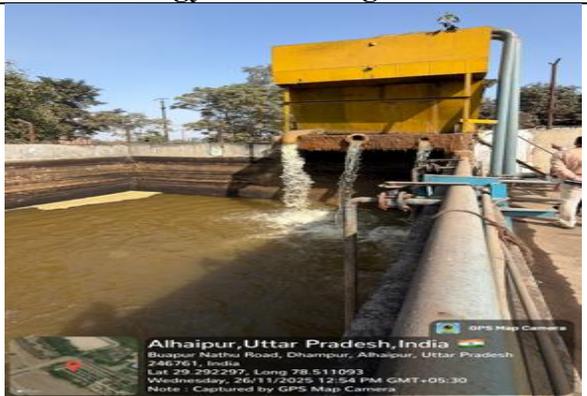
Production area - Sugar



Energy meter – Sugar ETP



Flow meter - ETP Inlet



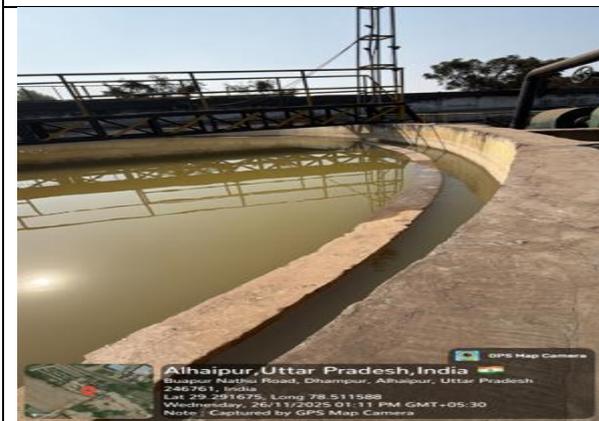
Equalization Tank



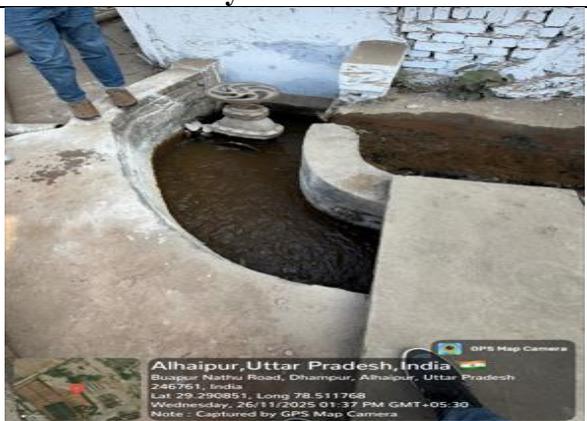
Aeration Tank



Primary Clarifier - ETP



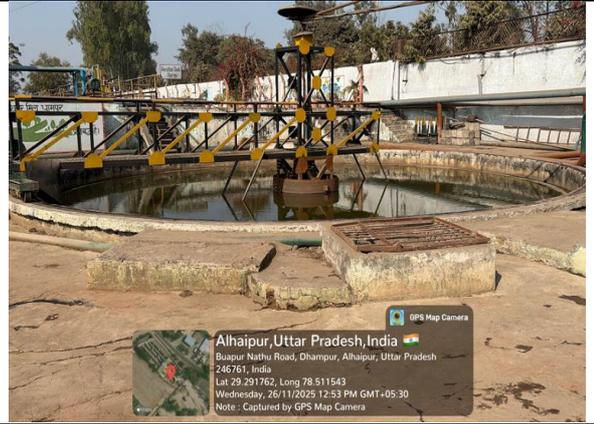
Secondary Clarifier - ETP



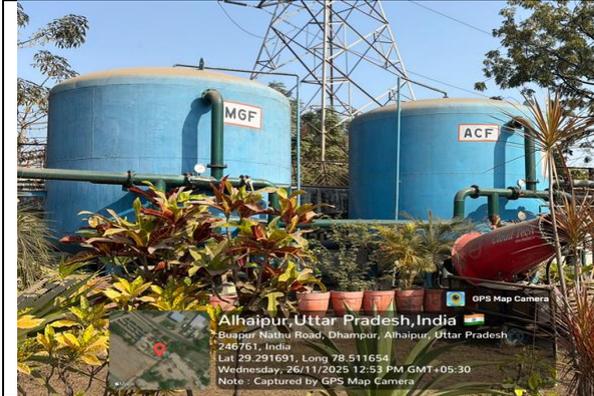
SRS Inlet



Lime Dosing Tank - SRS



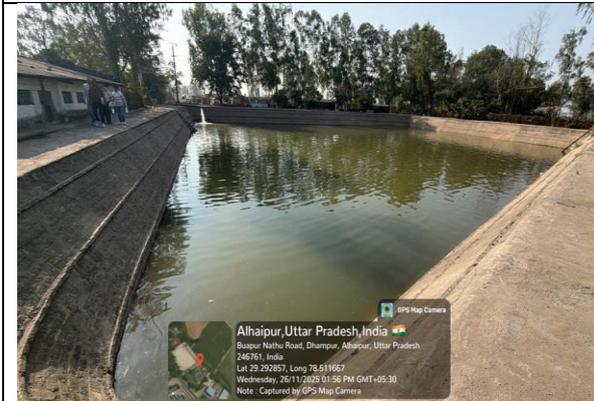
Secondary Clarifier - SRS



MGF and ACF – ETP



Sludge Drying Beds – ETP



Treated Effluent Lagoon -10,000 m³



Levelled-up lagoon near agricultural fields

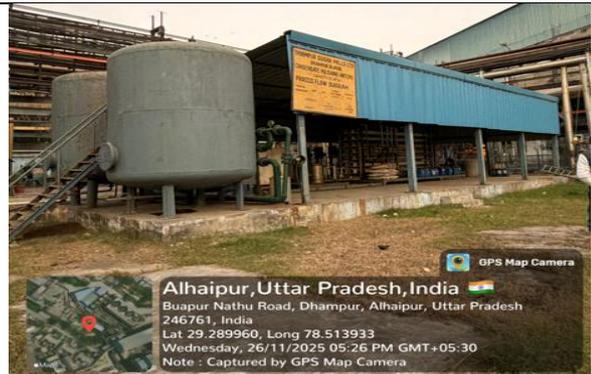


Agricultural fields for irrigation



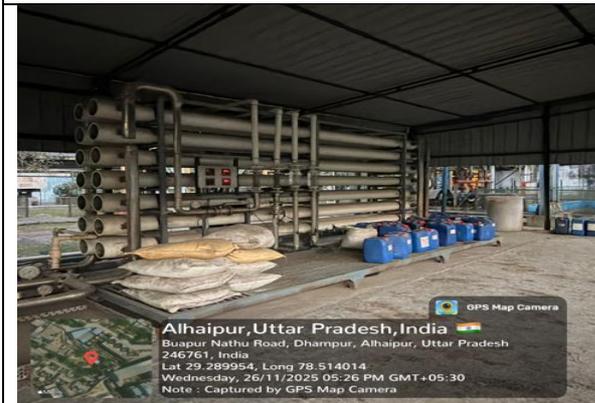


Flow meters – SRS Inlet



Flow meter – ETP Outlet

Condensate Polishing Unit (CPU)



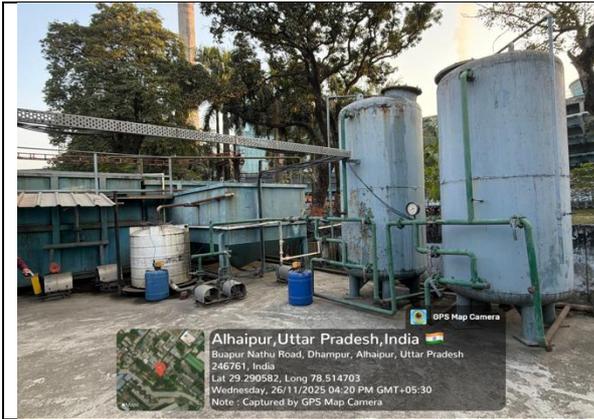
Condensate Polishing Unit (CPU)

Flow meter – CPU Feed



Flow meter – CPU Permeate

Flow meter – CPU Reject



STP - 220 KLD (common for Sugar & Distillery Units)



STP Outlet used for gardening inside Unit premises using flexible pipeline



Flow meter – STP Inlet



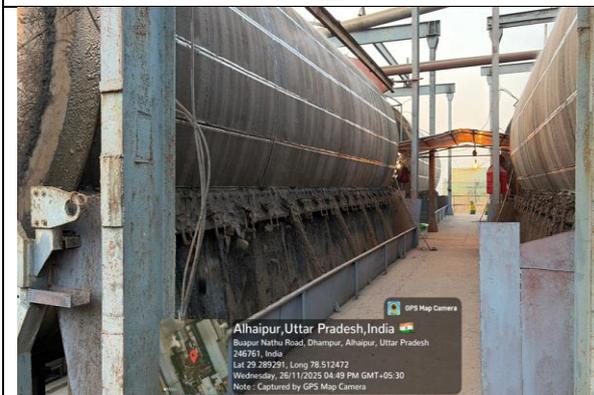
Flow meter – STP Outlet



Recipient drain (Ikra drain) downstream of Unit



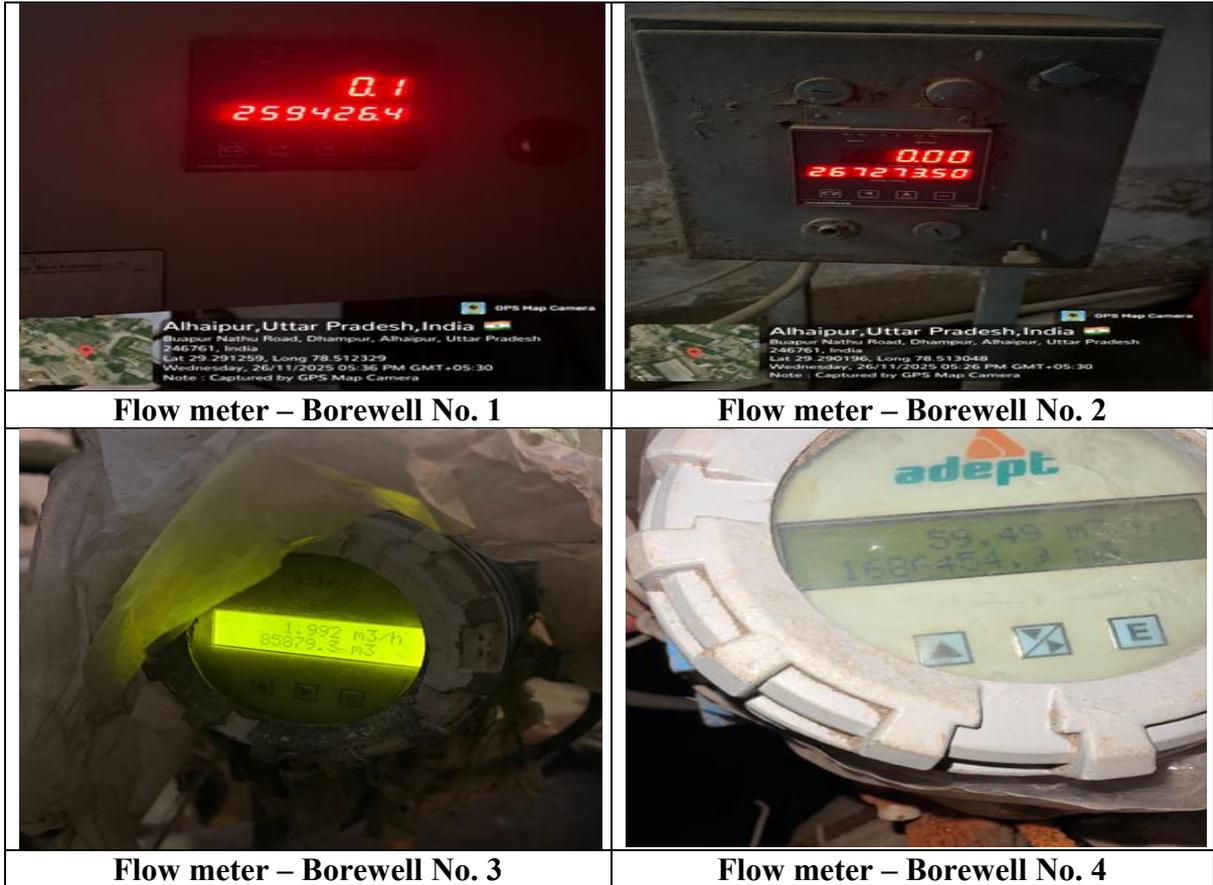
Recipient drain (Ikra drain) upstream of Unit



Press-mud



Environmental Laboratory at ETP



2.2 DETAILED INSPECTION REPORT OF M/s DHAMPUR SUGAR MILLS LIMITED, VILLAGE ALHAIPUR, TEHSIL DHAMPUR, DISTRICT BIJNOR (DISTILLERY UNIT) - INSPECTED ON 27.11.2025

General Information

1.	Name of the unit with complete postal address:	M/s Dhampur Sugar Mills Ltd., Chemical Unit, Dhampur, Bijnor (UP) 246761
	Spatial co-ordinates (Latitude & Longitude)	Latitude: 29.291077 Longitude: 78.512488
	Category	Molasses and Grain based Distillery
	Operational Status	Operational On the day of visit, the Unit was found operating both molasses-based and grain-based distillery.

Consent & EC Status (common for both molasses and grain based distillery)

2.	Consent status	<p>The unit is having common Consolidated Consent to Operate and Authorization under section 25 of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and control of Pollution) Act, 1981 issued on 06.04.2023 and valid upto 31.12.2027, with amendment in Specific Condition No. 2 of CCA vide UPPCB letter dated 05.06.2023, for manufacturing of following products:</p> <table border="1" data-bbox="651 577 1393 954"> <thead> <tr> <th>S. no.</th> <th>Product</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>RS/ENA/AA by using B Heavy Molasses/Grain</td> <td>455</td> <td>KLD</td> </tr> <tr> <td>2.</td> <td>Cogeneration power</td> <td>10.5</td> <td>MW</td> </tr> <tr> <td>3.</td> <td>RS/ENA/AA by using Cane juice syrup</td> <td>490</td> <td>KLD</td> </tr> <tr> <td>4.</td> <td>Ethyl acetate</td> <td>140</td> <td>KLD</td> </tr> </tbody> </table> <p>The Consolidated Consent to Operate and Authorization & UPPCB letter dated 05.06.2023 are attached at Annexure-2B.</p>	S. no.	Product	Quantity	Unit	1.	RS/ENA/AA by using B Heavy Molasses/Grain	455	KLD	2.	Cogeneration power	10.5	MW	3.	RS/ENA/AA by using Cane juice syrup	490	KLD	4.	Ethyl acetate	140	KLD
S. no.	Product	Quantity	Unit																			
1.	RS/ENA/AA by using B Heavy Molasses/Grain	455	KLD																			
2.	Cogeneration power	10.5	MW																			
3.	RS/ENA/AA by using Cane juice syrup	490	KLD																			
4.	Ethyl acetate	140	KLD																			
	Hazardous waste Authorization	Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was issued on 16.05.2021 and is valid upto 16.05.2026.																				
	Consent condition	<p>As per consent, the unit is granted an authorization for generation, collection, utilization, storage and disposal of hazardous wastes within the unit's premises for following category of wastes:</p> <table border="1" data-bbox="639 1397 1410 1731"> <thead> <tr> <th>S. no.</th> <th>Category of hazardous waste as per the Schedules I, II and III of these rules</th> <th>Authorized mode of disposal or recycling or utilization or co-processing, etc.</th> <th>Quantity (ton/annum)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Schedule I (Category 5.1) Waste oil</td> <td>TSD/Authorized recyclers</td> <td>3 Ton per annum</td> </tr> </tbody> </table>	S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)	1.	Schedule I (Category 5.1) Waste oil	TSD/Authorized recyclers	3 Ton per annum												
S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)																			
1.	Schedule I (Category 5.1) Waste oil	TSD/Authorized recyclers	3 Ton per annum																			
	Environmental Clearance (EC)	Unit has provided a copy of Environmental Clearance dated 20.03.2019 issued by MoEF&CC for expansion of molasses/grain based distillery from 200 KLPD to 350 KLD.																				

Freshwater consumption (Molasses and grain based distillery)

Bore well/Tube well/Any other & its No's	2 Numbers of borewell (common for both molasses and grain plant)			
Flow meter installation at bore-wells (Yes/No)	Flow meters were found installed and functional on both the borewells. Flow meter readings during visit were: <ul style="list-style-type: none"> • Bore-well 1: Instantaneous reading: 44 m³/hr, Totalizer reading: 372149 m³ • Bore-well 2: Instantaneous reading: 0 m³/hr, Totalizer reading: 123068 m³ 			
NOC from CGWA/UPGWD & its Validity with date	<ul style="list-style-type: none"> • Unit has obtained NOC from UPGWD for groundwater abstraction from 02 nos. of Borewell, both NOCs having validity upto 05.04.2029. • As per NOC, the unit can abstract total 830375 KL/annum or 2275 KL/day of freshwater combined from both Borewells (Borewell 1: 438000 KL/annum and Borewell 2: 392375 KL/annum). <p>On the previous day of inspection, i.e., 26.11.2025, the Unit has abstracted 488.3 KL of bore-well water, which is within the permissible limit of 2275 KL/day.</p> <p>On the day of visit, Unit abstracted 84.2 KL of freshwater from Borewell-1, which is within the permissible limit of 1075 KL/day.</p> <p>Average abstraction of freshwater from bore wells during Sep 1-Nov 26, 2025 was 324.21 KLD, which is within the permissible limit of 2275 KL/day.</p>			
Groundwater quality: Two samples of groundwater were collected – one from borewell inside distillery unit and other from hand-pump near old bio-compost yard. The laboratory analysis results are as given below:				
	Parameter	Inside distillery unit	Near old bio-compost yard	Drinking water standard as per BIS-IS 10500:2012 (Permissible limit in the absence of alternate source)
	pH	8.3	8.3	6.5-8.5
	Colour (Hazen)	BDL	BDL	15
	COD (mg/l)	BDL	BDL	-
	TDS (mg/l)	332	362	2000
	SO ₄ ²⁻ (mg/l)	13	9	400
	Total Alkalinity (mg/l)	244	278	600
	Total Hardness (mg/l)	185	257	600
Observations	Groundwater quality was meeting the permissible limits as per drinking water standards (BIS-IS 10500:2012).			

As per the Consent to Operate granted by the UPPCB, the Unit is required to achieve zero liquid discharge (ZLD) for both molasses and grain based plants. In order to achieve ZLD, the Unit has installed separate ZLD systems. In subsequent sections 2.2.A. and 2.2.B., respectively, the management schemes of spent wash/thin stillage generated from molasses and grain plants are discussed, respectively. For mass balance/ water balance purpose the data of previous day of inspection is considered and the totalizer readings mentioned in logbook were matched with the flowmeter readings observed by joint team on the day of visit.

2.2.A. Verification of ZLD system in molasses-based distillery

1. Raw material: C-Heavy Molasses	
Manufacturing process:	
<i>Molasses (raw material) → Fermentation → Distillation → Alcohol (product)</i>	
Consented discharge value	Zero Liquid Discharge (ZLD)
Type of fermentation technology adopted	Batch type
Type of distillation technology adopted	Multi pressure distillation (MPR)
Production	On the day of inspection, i.e., on 27.11.2025, using C-Heavy Molasses, 138.809 KL of alcohol was produced. On the previous day of inspection, i.e., on 26.11.2025, using C-Heavy Molasses, 132.905 KL of alcohol was produced. Average production (Sep 1-Nov 26, 2025) was 136.93 KLPD. As per the production data, it is evident that alcohol production was within the consented capacity.
Spent wash generation	1392.2 KL (on 26.11.2025)
Specific spent wash generation	10.47 KL/KL of alcohol produced
2. Effluent Management Scheme:	
<pre> graph TD RawSpentWash[Raw Spent Wash] --> BufferTank[Buffer Tank (500 m³)] ROReject[RO Reject + Body cleaning + Floor cleaning] --> BufferTank BufferTank --> MEEFinisher[MEE (Finisher)] MEEFinisher --> FinishedProduct[Finished Product] FinishedProduct --> StopFiredBoiler[Stop-fired Boiler] MEEFinisher --> Lagoon[Lagoon - 02 Nos. Lagoon-1 (2500 m³) & Lagoon-2 (3500 m³)] Lagoon --> MEE2[MEE - 02 Nos. (2125 & 1260 m³)] MEE2 --> CondensatePolishing[Condensate Polishing Unit] CondensatePolishing --> Condensate[Condensate] MEE2 --> Concentrate[Concentrate] Concentrate --> Lagoon </pre> <p>*Detailed treatment scheme of Condensate Polishing Unit is discussed in subsequent section. **Detailed spent wash management in Grain MEE is discussed in subsequent section.</p>	

3. Details of Multi-Effect Evaporator (MEE)																								
No. of MEE	02 Numbers (Stand-alone Multi-Effect Evaporator & Integrated Multi-Effect Evaporator)																							
Capacity and stages of MEE	<ul style="list-style-type: none"> • Numbers - 02 • Capacity & stages: <ul style="list-style-type: none"> ○ 1260 m³ [4 falling film & 5 forced circulation; 7 operational & 2 stand-by] ○ 2125 m³ [4 falling film & 4 forced circulation; 6 operational & 2 stand-by] 																							
Operational status	During inspection, only MEE of capacity 2125 m ³ was found in operation.																							
MEE Feed, slop and process condensate:																								
On the previous day of inspection, i.e., on 26.11.2025:																								
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Characteristics of collected samples:								
	pH	BOD (mg/l)	COD (mg/l)	TDS (mg/l)	Total Solids (mg/l)	(% Total Solids)		
Raw spent wash	4.6	-	125701	-	167990	16.79		
MEE Condensate (2125 m ³)	2.7	495	1370	92	100	-		
MEE Concentrate (2125 m ³)	4.5	-	332237	-	575630	57.56		
<ul style="list-style-type: none"> Analysis results of the samples collected from raw spent wash collected from Feed to MEE showed pH-4.6, COD-125701 mg/l and total solids-16.79 %. This indicates that raw spent wash was being fed into MEE. Analysis results of the samples collected from MEE Outlet (Concentrate) showed pH-4.5, COD-332237 mg/l and total solids-57.56 %. This indicates that Unit was operating MEE properly. 								
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	pH	BOD (mg/l)	COD (mg/l)	TDS (mg/l)	TSS (mg/l)	Total Solids (mg/l)	(% Total Solids)	
Finisher Feed	4.2	-	355226	-	-	425280	42.52	
Finisher Concentrate	4.1	-	370058	-	-	516330	51.63	
Finisher Condensate	2.3	3910	6986	80	-	92	-	
4. Incineration Boiler								
Boiler capacity, fuel used, installed capacity, Air Pollution Control Device (APCD) installed and stack height.								
Boiler capacity	Fuel used	Air Pollution Control Device (APCD)			Stack height			
75 Ton Per Hour (TPH) (old incineration boiler)	Slop & Bagasse	Bag Filter			84 m			
55 Ton Per Hour (TPH) (new incineration boiler)	Slop & Bagasse	Electro Static Precipitator (ESP)			82 m			
Fuel consumption	During visit, only Boiler of 55 TPH capacity was in operation.							

	<p>On 26.11.2025, slop consumption in Boiler was 525 MT and bagasse consumption was 256.4 MT.</p> <p>Slop: Bagasse ratio = 67:33 % (~2:1)</p> <p>During inspection, boiler (55 TPH) was found to be operating at 23.3 TPH = 23.3×24=559.2 TPD of steam generation</p> <ul style="list-style-type: none"> Fuel required = 559.2/2.5 MT/day = 223.9 MT/day 																					
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5. Lagoon																						
Number of lagoons & capacity	02 Nos. Capacity – 6000 m ³ (2500 m ³ & 3500 m ³)																					
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Observations	Considering 350 KLD distillery operation @ 10.47 KL of spent wash generation per KL of alcohol produced, spent wash generation-3664.5 KLD. At 40% volume reduction, concentrated spent wash generation = 1465.8 KLD. As per CPCB direction dated 07.12.2015, Unit is having total lagoon capacity of 6000 m ³ , which is within the permissible limit.																					

2.2.B. Grain

1.	Raw material: Maize
	Manufacturing process:
	<i>Grain → Milling → Liquefaction → Fermentation → Distillation → Alcohol (product)</i>
	Consented discharge value Zero Liquid Discharge (ZLD)

Type of fermentation technology adopted	Batch type
Type of distillation technology adopted	Multi pressure distillation (MPR)
Production	<p>On the day of inspection, i.e., on 27.11.2025, using Grain (Maize), 99.751 KL of alcohol was produced.</p> <p>On the previous day of inspection, i.e., on 26.11.2025, using Grain (Maize), 99.075 KL of alcohol was produced.</p> <p>Average production (Sep 1-Nov 26, 2025) was 180.06 KLPD.</p> <p>As per the production data, it is evident that alcohol production was within the consented capacity.</p>
Stillage generation	Stillage generated on 26.11.2025 was 518 KL.
Specific stillage generation	5.2 KL/KL of alcohol produced
2. Effluent Management Scheme:	<pre> graph TD Grain[Grain] --> Milling[Milling] Milling --> Liquefaction[Liquefaction] Liquefaction --> Fermentation[Fermentation] Fermentation --> Distillation[Distillation] Distillation --> Alcohol[Alcohol] Distillation --> SpentLees[Spent Lees] Distillation --> ThinStillage[Thin Stillage] ThinStillage --> Decanter[Decanter] Decanter --> WetCake[Wet Cake] Decanter --> ThinSlop[Thin Slop] WetCake --> Dryer[Dryer] ThinSlop --> MEE[MEE 1080 m³] MEE --> ThickSyrup[Thick Syrup] MEE --> Condensate[Condensate] ThickSyrup --> Dryer Condensate --> CP[Condensate Polishing Unit] SpentLees --> Dryer CP --> MakeUp[Fermentation, Liquefaction & Cooling tower make-up] Dryer --> DDGS[DDGS Cattle Feed] </pre>
3. Details of Multi-Effect Evaporator (MEE) (for Grain)	
No. of MEE	01
Capacity and stages of MEE	1080, Two Stage
MEE Feed, slop generation, process condensate & DDGS production	On 26.11.2025:

	MEE Feed	MEE concentrate	MEE condensate	DDGS production
	518 KL	115 KL	403 KL	63.8 MT
<ul style="list-style-type: none"> Mass flow meters installed at MEE Feed were found functional. During visit, Instantaneous flow-22.5 TPH and totalizer reading was 48714.5 MT. During visit, readings of flow meter installed at MEE Outlet (condensate) were Instantaneous flow-0.1 TPH; Totalizer-94852.5 MT and Instantaneous flow-12.8 TPH; Totalizer-13949.4 MT. For treatment of MEE condensate (~403 KL) & other low-strength effluent (spent lees-293 KL, process condensate, cooling tower blowdown, boiler blowdown, etc.) generated from both grain and molasses plants, the Unit has installed a common Condensate Polishing Unit of capacity 4500 m³. The detailed treatment scheme of Condensate Polishing Unit is discussed in subsequent section. During visit, the MEE was found operational. 				
4. Dryer Details (Grain based)				
Dryer capacity	70 TPD			
No. of dryers	01			
DDGS production	During visit, DDGS was found operational. On the previous day of visit (i.e., on 26.11.2025), the Unit produced 63.8 MT of DDGS.			
DDGS sold to vendors	DDGS produced by the Unit is sold to third-party vendors for use as cattle feed. Unit provided copies of sale invoices of the same.			

Condensate Polishing Unit (common CPU for both grain and molasses distillery)

CPU Capacity	4500 KLD
CPU Scheme	There are two streams: Stream-1 consists of process condensate and distillery lees and Stream-2 consists of cooling tower blowdown and plant CIP.
Treatment scheme:	<div style="display: flex; justify-content: space-around;"> <div style="text-align: center;"> <p>Stream 1 (Process Condensate And Distillery Lees)</p> <pre> graph TD S1[Stream 1 (Process Condensate And Distillery Lees)] --> ET[Equalization Tank] ET --> ICX[ICX Reactor] ICX --> AT1[Aeration Tank] AT1 --> SC[Secondary Clarifier] SC --> AT2[Aeration Tank] AT2 --> TWT[Treated Water Tank] TWT --> MGF1[MGF] MGF1 --> ACF1[ACF] ACF1 --> UR[UV Reactor] UR --> FL[Fermentation & Liquefaction] </pre> </div> <div style="text-align: center;"> <p>Stream 2 (Cooling Tower Blowdown and Plant CIP)</p> <pre> graph TD S2[Stream 2 (Cooling Tower Blowdown and Plant CIP)] --> HR[HRSCC Reactor] HR --> MGF2[MGF] MGF2 --> ACF2[ACF] ACF2 --> BF[Back Filter] BF --> UF[UF] UF --> RO[RO] RO -- Reject --> MEE[MEE] RO -- Permeate --> CT[Cooling Tower make-up] </pre> </div> </div>

CPU water balance	<p>On the previous day of inspection, i.e., on 26.11.2025:</p> <p>Stream-1:</p> <ul style="list-style-type: none"> • Process condensate = 1249 KL • Distillery lees = 293 KL • Total CPU Inlet = (1249 + 293) KL = 1542 KL • ICX Feed = 1542 KL • ICX Outlet = 1542 KL • UV treated condensate to fermentation & Liquefaction = 1388 KL <p>Stream-2:</p> <ul style="list-style-type: none"> • Cooling tower blowdown = 396 KL • UF/RO Feed = 550 KL • RO Permeate = 509 KL (Re-used in cooling tower make-up) • RO Reject = 41 KLPD (RO Recovery – 92.5 %) – sent to MEE
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During visit on 27.11.2025, the flow meter readings were noted:

Location of flow meter	Instantaneous flow	Totalizer
<i>Stream-1</i>		
ICX Reactor	90.18 m ³ /hr	2445726 m ³
UV Outlet	17.56 m ³ /hr	1263528.437 m ³
<i>Stream-2</i>		
Cooling tower blowdown	0 m ³ /hr	517374 m ³
RO Feed	109.21 m ³ /hr	740278.08 m ³
RO Permeate	68.27 m ³ /hr	130769.67 m ³
RO Reject	33.6 m ³ /hr	54854.3 m ³

Characteristics of collected samples:

Location of sample collection	pH	BOD (mg/l)	COD (mg/l)	TDS (mg/l)	TSS (mg/l)	Total Solids (mg/l)
Spent lees	3.1	433	791	72	-	76
Cooling Tower Blowdown	9.1	7	19	1084	-	16
Equalization Tank (Condensate)	3.6	1415	2905	460	65	-
MEE Condensate	2.8	217	514	56	-	76
UV Outlet	8.1	BDL	BDL	-	-	-
RO Permeate	8.6	BDL	BDL	-	-	-

- Analysis results of UV Outlet sample showed pH-8.1, BOD-BDL and COD-BDL. This indicates that Unit is operating the CPU properly and characteristics of treated condensate from CPU can be used for fermentation and liquefaction. Similarly, analysis results of RO permeate sample showed pH-8.6, BOD-BDL and COD-BDL indicates that characteristics of treated condensate from CPU can be used for cooling tower make-up.

Sewage treatment

Unit has installed a STP of capacity 220 KLD which is common for treatment of sewage generated from industrial complex (Sugar & Distillery units) & residential colony. The details

about the STP and sampling carried out by the joint team are incorporated in the relevant section of the inspection report of M/s Dhampur Sugar Mills Ltd. (Sugar Division).

Observations:

A. General

1. On the day of inspection, the distillery unit was found operational and producing alcohol from both C-heavy molasses and grain (maize). Alcohol production on 26.11.2025 was 132.905 KL (from molasses plant) and 99.075 KL (from grain plant). The total production, i.e., 231.98 KL, was found within the consented production capacity, i.e., 455 KLD.
2. The unit is having common Consolidated Consent to Operate and Authorization under section 25 of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and control of Pollution) Act, 1981 issued on 06.04.2023 and valid upto 31.12.2027. Hazardous Waste Authorization was issued on 16.05.2021 and is valid upto 16.05.2026. Unit has provided a copy of Environmental Clearance dated 20.03.2019 issued by MoEF&CC for expansion of molasses/grain based distillery from 200 KLPD to 350 KLD.
3. For freshwater abstraction, the Unit has installed two borewells (common for both molasses and grain plant) with valid UPGWD NOC permitting 2275 KLD groundwater abstraction. Flow meters were found installed and functional on both the borewells. Flow meter readings during visit were:
 - Bore-well 1: Instantaneous reading: 44 m³/hr, Totalizer reading: 372149 m³
 - Bore-well 2: Instantaneous reading: 0 m³/hr, Totalizer reading: 123068 m³

The totalizer readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational.

On the previous day of inspection, i.e., 26.11.2025, the Unit has abstracted 488.3 KL of bore-well water, which is within the permissible limit of 2275 KL/day. On the day of visit, Unit abstracted 84.2 KL of freshwater from Borewell-1, which is within the permissible limit of 1075 KL/day.

4. Two samples of groundwater were collected – one from borewell inside distillery unit and other from hand-pump near old bio-compost yard. Groundwater quality was meeting the permissible limits as per drinking water standards (BIS-IS 10500:2012).
5. The unit is operating a Sewage Treatment Plant (STP) of 220 KLD capacity (based on MBBR technology), common for sugar and distillery, which was found operational. Treated sewage of STP was being reused for gardening purpose.
6. For treatment of MEE condensate & other low-strength effluent (spent lees, process condensate, cooling tower blowdown, boiler blowdown, etc.) generated from both grain and molasses plants, the Unit has installed a common Condensate Polishing Unit of capacity 4500 m³. All the Units of the CPU were found operational on the day of inspection.
7. The sample analysis results of CPU Outlet indicate that Unit is operating the CPU properly and the treated condensate from CPU can be used for fermentation, liquefaction & cooling tower make-up.

B. Molasses-based Distillery:

1. On the day of inspection, i.e., on 27.11.2025, using C-Heavy Molasses, 138.809 KL of alcohol was produced. On the previous day of inspection, i.e., on 26.11.2025, using C-Heavy Molasses, 132.905 KL of alcohol was produced. As per the production data, it is evident that alcohol production was within the consented capacity.
2. Spent wash generation on 26.11.2025 was 1392.2 KL and specific spent wash generation was 10.47 KL/KL of alcohol produced.
3. For spent wash management, two MEEs (capacities - 1260 m³ and 2125 m³) are installed. During inspection, only MEE of capacity 2125 m³ was found in operation.
4. On the previous day of inspection, i.e., on 26.11.2025:

Feed to MEE (2125 m ³ -KBK)	MEE concentrate	MEE condensate	Spent lees
1433.2 KL(1392.2 KL spent wash + 41 KL RO reject from CPU)	561.6 KL	1249 KL	488 KL

Efficiency of MEE (2125 m³) was 61%.

5. During visit, flow meter readings were as follows:

Location of flow meter		Feed	Condensate	Concentrate
MEE (2125 m ³)	Instantaneous flow	61.34 TPH	2.80 TPH	1.2 TPH
	Totalizer	3400950 MT	6690 MT	549387 MT
MEE (1260 m ³)	Instantaneous flow	0 TPH	0 TPH	-
	Totalizer	371309 MT	24980 MT	-

6. Mass flow meters installed at MEE Feed were found functional. The totalizer readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational.
7. As per the data, approximately 1430 KLD of spent wash and CPU reject was being fed into MEE. MEE was found operating at 60% efficiency with 40% volume reduction.
8. Analysis results of the samples collected from raw spent wash collected from Feed to MEE showed pH-4.6, COD-125701 mg/l and total solids-16.79 %. This indicates that raw spent wash was being fed into MEE.
9. Analysis results of the samples collected from MEE Outlet (Concentrate) showed pH-4.5, COD-332237 mg/l and total solids-57.56 %. This indicates that Unit was operating MEE properly.
10. During the visit, it was observed that Unit has installed a MEE (Finisher) of capacity 1080 m³ for feeding the effluent from buffer tank comprising of RO reject, body cleaning, floor cleaning & raw spent wash and concentrated spent wash from lagoon to obtain the final product prior to feeding into Boiler. The same was found operational and mass flow meters were found installed at Inlet and Outlet. The Finisher Feed flow meter reading during visit was 17.4 m³/hr and totalizer reading was 12414.4 m³. Logbook of Finisher Feed flow was not maintained by the Unit.
11. Analysis results of the samples collected from Feed to Finisher showed pH-4.2, COD-355226 mg/l and total solids-42.52%. This indicates that Unit is feeding the effluent from buffer tank along with concentrated spent wash from lagoon to obtain the final product prior to feeding into incineration Boiler.

12. Analysis results of the samples collected from the outlet of the Finisher (Concentrate) showed pH-4.1, COD-370058 mg/l and total solids-51.63%. This indicates that Unit is feeding the concentrated spent wash (as per SOP) to the slop-fired Boiler.
13. Unit has installed 02 Nos. of slop-fired boilers of capacities 75 TPH & 55 TPH. During visit, only Boiler of 55 TPH capacity was in operation. On 26.11.2025, slop consumption in Boiler was 525 MT and bagasse consumption was 256.4 MT. The Slop: Bagasse ratio was ~2:1.
14. Analysis results of the samples collected from Feed to Boiler showed pH-4.5, COD-375250 mg/l and total solids-58.65%. This indicates that the Unit is feeding concentrated spent wash into the Boiler.
15. Unit was selling the potash-rich boiler ash to third-party vendors for potash recovery.
16. The unit was having 02 Nos. of lagoons of capacities 2500 m³ & 3500 m³ (total-6000 m³). The lagoon of capacity 2500 m³ was observed to be ~40% filled and lagoon of capacity 3500 m³ was observed to be ~60% filled. The analysis results of the samples collected from lagoon-1 and lagoon-2 showed total solids-43.49% and 43.84%, respectively. This indicates that Unit is storing concentrated spent wash in both the lagoons.

As per CPCB direction dated 07.12.2015, Unit is having total lagoon capacity of 6000 m³, which is within the permissible limit.

C. Grain-based Distillery:

1. On the day of inspection, i.e., on 27.11.2025, using Grain (Maize), 99.751 KL of alcohol was produced. On the previous day of inspection, i.e., on 26.11.2025, using Grain (Maize), 99.075 KL of alcohol was produced. As per the production data, it is evident that alcohol production was within the consented capacity.
2. The stillage generated on 26.11.2025 was 518 KL and specific stillage generation was 5.2 KL/KL of alcohol produced.
3. For management of stillage generated, Unit has installed a MEE of capacity 1080 m³, which was found operational during the visit.
4. Mass flow meters were found installed at MEE Feed and MEE Outlet and same were found operational during the visit.
5. In order to achieve zero liquid discharge, the Unit has installed Decanter followed by MEE followed by Dryer. From the Dryer, the Dried Distillers Grain Solubles (DDGS) is produced. During visit, all the ZLD systems were found operational. DDGS produced by the Unit is sold to third-party vendors for use as cattle feed.

Conclusions:

1. On the day of visit, the distillery unit, i.e., M/s Dhampur Sugar Mills Ltd., Chemical Unit, Dhampur, Bijnor-246761 (U.P.), was found operational.
2. All the machinery of molasses and grain based distillery were found operational during the visit.
3. To maintain Zero Liquid Discharge (ZLD) in molasses based distillery, the unit has installed Multi Effect Evaporator followed by Incineration boiler. In grain based distillery, Unit has installed Decanter followed by MEE followed by Dryer. During visit, no discharge was observed outside the distillery premises as the Unit was operating on ZLD.
4. Unit has installed a Condensate Polishing Unit (common for both molasses and grain-based

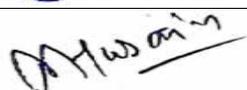
distillery) of capacity 4500 KLD, which was found operational on the day of visit. The treated condensate from CPU was being used in process & cooling tower make-up.

5. Lagoon capacity (6000 m³) is adequate as per CPCB guidelines and lagoons were storing only concentrated spent wash.
6. Unit is having total installed production capacity of 350KLD for Molasses based plant, where two numbers of MEE with total capacity of 3385m³ were found installed for concentrating raw spent wash. Based on the mass balancing done by the team it is observed that @10.47 KL/KL of spent wash generation rate total 3664.5 KLD of spent wash shall be generated if unit operates on full capacity of 350KLD using C-Heavy molasses as raw material. Thus, the MEE capacity of 3385m³ seems inadequate.
7. Logbook of Finisher Feed flow was not maintained by the Unit.
8. Unit has not maintained separate logbooks of freshwater consumption in molasses and grain plants.

Recommendations:

1. UPPCB shall revise the consent to operate issued to the unit and incorporate the following:
 - a. Unit shall enhance the capacity of MEE installed at Molasses plant if using C-Heavy molasses as raw material for operating at full capacity or else, operate the plant on B-heavy molasses/ Sugar syrup.
 - b. Separate production capacity for both molasses & grain plant.
 - c. Maximum storage of raw spent wash utilized in MEE followed by incineration shall strictly be restricted to 7 days of equivalent of concentrated spent wash generated. Excess storage facilities beyond this shall be levelled and dismantled.
2. The Unit shall maintain the logbook of MEE (Finisher) of capacity 1080 m³.
3. The Unit shall maintain separate logbooks of freshwater consumed in molasses based plant and grain based plant.

Inspection Team:

S. No.	Inspecting Officials	Signature
1.	Sh. Dinabandhu Gouda, Scientist 'F', DH- WQM-II, CPCB, Delhi	
2.	Ms. Reena Satavan, Scientist 'E', CPCB, Delhi	
3..	Sh. Mahir Hussain, AEE, Regional Office-Bijnor, UPPCB	

Photographs



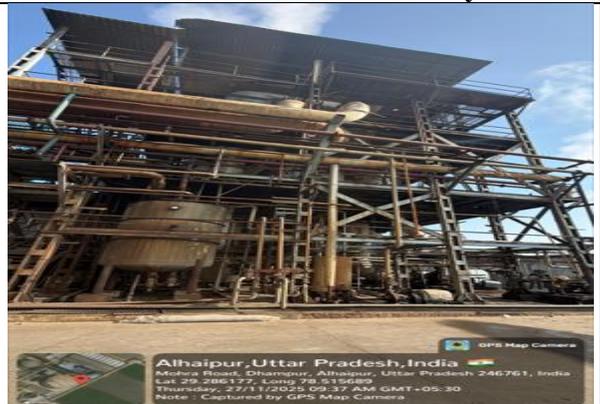
Production area – Distillery



Production area- Distillery



Molasses Storage Tank



Multi Effect Evaporator



Flow meter - MEE Feed (Grain) & Process Condensate



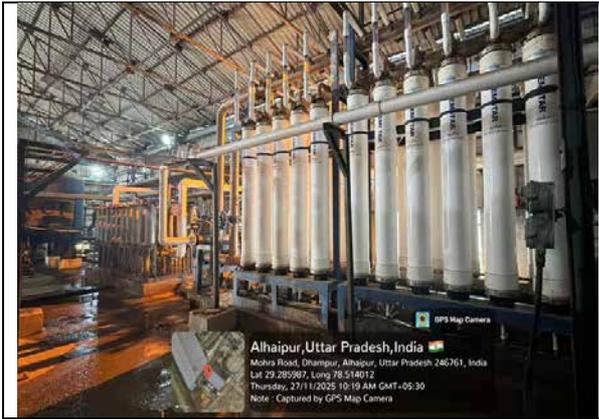
Flow meter – ICX Reactor



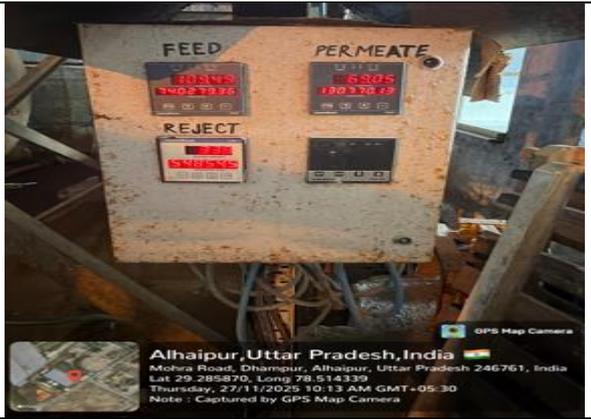
MGF & ACF -



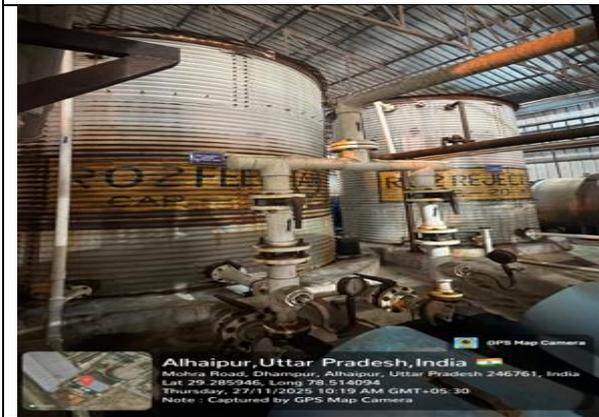
Flow meter – UV Outlet



RO System



Flow meters – RO Feed, permeate & reject



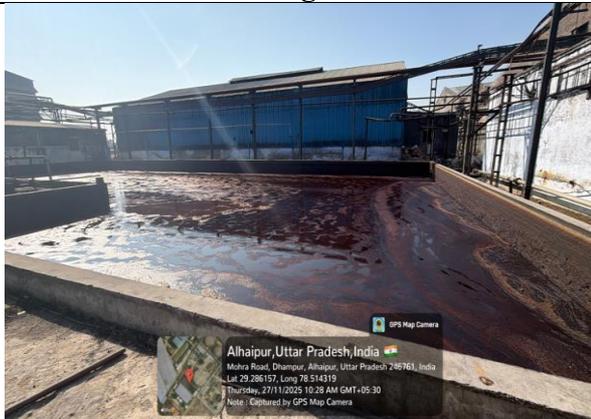
RO Feed and Reject -



Flow meter – Cooling Tower Blowdown



Lagoon – 3500 m³ capacity



Lagoon – 2500 m³ capacity



Flow meter – Borewell no. 1



Flow meter – Borewell no. 2



2.3 DETAILED INSPECTION REPORT OF M/s DHAMPUR BIO ORGANICS LTD, UNIT- ASMOLI, DIVISION-SUGAR (FORMERLY M/s DSM SUGAR ASMOLI), VILLAGE & POST-ASMOLI, SAMBHAL-244304 (U.P) - INSPECTED ON 22.12.2025

General Information

1.	Name of the unit with complete postal address	M/s Dhampur Bio Organics Ltd, Unit- Asmoli, Division-Sugar (formerly M/s DSM Sugar Asmoli), Village & Post- Asmoli, Sambhal,(U.P) Pin.244304
2.	Spatial Co-ordinates Latitude and longitude	Latitude: 28.708025 Longitude: 78.542197
3.	Year of commissioning	1994-95
4.	Category	Sugar refinery with power cogeneration of 41 MW
5.	Start period of crushing season	10 th November 2025
6.	No. of Operational days	51 days
7.	Operational status during visit	Operational
8.	License capacity of sugar Mill (TCD)	12500 ton cane crushing per day (TCD)

Consent & EC status

9.	Consent status & its Validity with date	Consolidated Consent, under Section-25 of the Water (Prevention & Control of Pollution) Act 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act 1981, and Authorization (CCA) issued by UPPCB dated 31/12/2024 with validity till 31/12/2026. Consolidated consent is attached at Annexure-2D .
10.	Environmental Clearance (EC)	Yes, EC issued on 22 nd June 2023 for capacity expansion from 9000 TCD to 14000 TCD.

Production details

11.	Consented production capacity	Sugar – 1375 MT/Day Co-power generation – 41 MW
	Actual production (during current crushing season)	Average Sugar produced– 1020.5 TCD (As per record from 10 th Nov to 21 st Dec 2025) (Average Cane crushed – 9662.9TCD Crushing at the time of visit 9500 TCD

Source of Fresh Water consumption

12.	Bore well/Tube well/ Any other & its No's	3 Numbers of bore wells												
13.	Flow meter Installation at wells (Yes/No): Electromagnetic flow meters installed. Readings of flow meter installed at bore wells located within premises.	<table border="1"> <thead> <tr> <th></th> <th>Borewell-1</th> <th>Borewell-2</th> <th>Borewell-3</th> </tr> </thead> <tbody> <tr> <td>Instantaneous flow meter (m³/hr)</td> <td>92.78</td> <td>0.0</td> <td>1.3</td> </tr> <tr> <td>Totalizer (m³)</td> <td>452138.4</td> <td>149180.8</td> <td>89512.3</td> </tr> </tbody> </table>		Borewell-1	Borewell-2	Borewell-3	Instantaneous flow meter (m ³ /hr)	92.78	0.0	1.3	Totalizer (m ³)	452138.4	149180.8	89512.3
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Totalizer (m ³)	452138.4	149180.8	89512.3											
14.	NOC from CGWA/UPGWD & its Validity with date	Unit has UPGWD NOC for groundwater abstraction from 03 no. of bore well, having validity up to 28.06.2026. As per the conditions of NOC of UPGWD, the unit can abstract groundwater at a maximum rate of 138000 KL/annum (60000 KL/annum from bore well -1, 60000 KL/annum from borewell-2 and 18000 KL/annum from borewell -3 annually).												
15.	Fresh water consumption	As per records unit has abstracted total water of 16,383 KL between 01.11.2025 to 21.12.2025 i.e. 321 KLD, which is within the permissible limit of 1800 KL/day groundwater												

		abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.
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Process Effluent Treatment Plant

16.	Treatment ETP Capacity	2800 KLD												
17.	Treatment ETP Scheme	<div style="text-align: center;"> </div> <p>For sludge handling, decanters are installed (sludge mixed with press mud used as manure)</p>												
18.	Flow meters installed	Yes, the unit has installed flow meters at the inlet and outlet of ETP.												
19.	Energy meter installed at ETP (Yes/No)	<p>Yes, separate energy meters (02 Nos.) are installed at ETP.</p> <p>Energy meter reading during inspection:</p> <p>Meter-1: 15204.00 MWh Meter-2: 1194765. MWh</p> <p>Energy Meter-1</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Month</th> <th>Energy consumption (MW)</th> </tr> </thead> <tbody> <tr> <td>Nov, 2025</td> <td>192.83</td> </tr> <tr> <td>Dec, 2025</td> <td>145.55</td> </tr> </tbody> </table> <p>Energy Meter-2</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Month</th> <th>Energy consumption (MW)</th> </tr> </thead> <tbody> <tr> <td>Nov, 2025</td> <td>258.39</td> </tr> <tr> <td>Dec, 2025</td> <td>195.64</td> </tr> </tbody> </table>	Month	Energy consumption (MW)	Nov, 2025	192.83	Dec, 2025	145.55	Month	Energy consumption (MW)	Nov, 2025	258.39	Dec, 2025	195.64
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21.	<p>Laboratory analysis results of collected samples:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th style="width: 35%;">Location</th> <th style="width: 5%;">pH</th> <th style="width: 10%;">BOD</th> <th style="width: 10%;">COD</th> <th style="width: 10%;">TSS</th> <th style="width: 10%;">TDS</th> <th style="width: 10%;">Oil & Grease</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet</td> <td style="text-align: center;">4.7</td> <td style="text-align: center;">920</td> <td style="text-align: center;">1895</td> <td style="text-align: center;">406</td> <td style="text-align: center;">748</td> <td style="text-align: center;">-</td> </tr> <tr> <td>Equalization tank</td> <td style="text-align: center;">-</td> <td style="text-align: center;">1616</td> <td style="text-align: center;">3261</td> <td style="text-align: center;">269</td> <td style="text-align: center;">1564</td> <td></td> </tr> <tr> <td>Overflow of Primary Clarifier (ETP)</td> <td style="text-align: center;">11.7</td> <td style="text-align: center;">694</td> <td style="text-align: center;">1523</td> <td style="text-align: center;">220</td> <td style="text-align: center;">1760</td> <td></td> </tr> <tr> <td>Overflow of Secondary Clarifier (ETP)</td> <td style="text-align: center;">7.7</td> <td style="text-align: center;">17</td> <td style="text-align: center;">60</td> <td style="text-align: center;">30</td> <td style="text-align: center;">968</td> <td></td> </tr> <tr> <td>ETP Outlet</td> <td style="text-align: center;">7.7</td> <td style="text-align: center;">11</td> <td style="text-align: center;">45</td> <td style="text-align: center;">15</td> <td style="text-align: center;">820</td> <td style="text-align: center;">BDL</td> </tr> <tr> <td>Treated effluent in Lagoon</td> <td style="text-align: center;">8</td> <td style="text-align: center;">9</td> <td style="text-align: center;">54</td> <td style="text-align: center;">BDL</td> <td style="text-align: center;">828</td> <td style="text-align: center;">-</td> </tr> </tbody> </table> <p>All parameters are expressed in mg/l except pH</p> <p>Since, the unit was discharging the final treated effluent into the drain located outside the premises, hence the discharge standard w.r.t surface water body i.e. BOD 30 mg/l & TSS 30 mg/l are applicable.</p> <p>Analysis results of the samples collected from the final discharge point i.e. treated effluent lagoon to drain was showing pH 8 (against 5.5 to 8.5), BOD 9 mg/L (against 30 mg/l), COD 54mg/L (against 250 mg/l), TSS BDL mg/L (against 30 mg/l) and Oil & Grease was below detectable limit (BDL) which indicates compliance with consented discharge standards.</p> <p>Aeration Tank:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th style="width: 30%;">Location</th> <th style="width: 35%;">MLSS (mg/l)</th> <th style="width: 35%;">MLVSS (mg/l)</th> </tr> </thead> <tbody> <tr> <td>ETP</td> <td style="text-align: center;">4231</td> <td style="text-align: center;">2919</td> </tr> </tbody> </table> <p>The MLSS and MLVSS concentrations in the aeration tank were observed as 4231 mg/L and 2919 mg/L respectively. The MLVSS/MLSS ratio (~0.69) indicates that aeration tank was stabilized properly.</p>	Location	pH	BOD	COD	TSS	TDS	Oil & Grease	ETP Inlet	4.7	920	1895	406	748	-	Equalization tank	-	1616	3261	269	1564		Overflow of Primary Clarifier (ETP)	11.7	694	1523	220	1760		Overflow of Secondary Clarifier (ETP)	7.7	17	60	30	968		ETP Outlet	7.7	11	45	15	820	BDL	Treated effluent in Lagoon	8	9	54	BDL	828	-	Location	MLSS (mg/l)	MLVSS (mg/l)	ETP	4231	2919
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22.	<p>Consent condition w.r.t. disposal of treated effluent</p>	<p>The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 15%;">S. no.</th> <th style="width: 45%;">Parameter</th> <th style="width: 40%;">Standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>pH</td> <td>5.5 to 8.5</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>BOD</td> <td rowspan="2">30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>TSS</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>COD</td> <td>250 mg/l</td> </tr> <tr> <td style="text-align: center;">5.</td> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td style="text-align: center;">6.</td> <td>Quantity of discharge</td> <td>Industrial effluent quantity shall be restricted to 1250 KLD and Cooling Tower blow down shall be restricted to 1250 KLD, only one outlet is allowed. (i.e. Total -2500 KLD)</td> </tr> </tbody> </table>	S. no.	Parameter	Standards	1.	pH	5.5 to 8.5	2.	BOD	30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)	3.	TSS	4.	COD	250 mg/l	5.	Oil & Grease	10 mg/l	6.	Quantity of discharge	Industrial effluent quantity shall be restricted to 1250 KLD and Cooling Tower blow down shall be restricted to 1250 KLD, only one outlet is allowed. (i.e. Total -2500 KLD)
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23.	<p>Disposal/reuse of treated effluent</p>	<p>The treated effluent from ETP outlet was being collected into 01 no. of lined storage lagoon of capacity 16000 m³</p> <p>From the lagoon the effluent was being discharged into the adjacent drain which further merges into Sot river from where this treated effluent is used by farmers for irrigation purpose on demand basis.</p> <p>On the day of visit the treated water was being discharged into the drain. The sample of the same was collected. The analysis results</p>																				

		<p>indicate compliance with notified/ consented norms.</p> <p>Flow meters were found installed at ETP outlet & disposal point of treated water lagoon.</p> <p>Flow meter readings during inspection:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-left: 20px;"> <thead> <tr> <th style="width: 40%;"></th> <th style="width: 30%;">Outlet effluent reading</th> <th style="width: 30%;">Disposal point of treated water storage lagoon</th> </tr> </thead> <tbody> <tr> <td>Instantaneous flow meter (m³/hr)</td> <td style="text-align: center;">57.17</td> <td style="text-align: center;">84.71</td> </tr> <tr> <td>Totalizer (m³)</td> <td style="text-align: center;">1734572.7</td> <td style="text-align: center;">1417770.90</td> </tr> </tbody> </table>		Outlet effluent reading	Disposal point of treated water storage lagoon	Instantaneous flow meter (m³/hr)	57.17	84.71	Totalizer (m³)	1734572.7	1417770.90
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Instantaneous flow meter (m³/hr)	57.17	84.71									
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24.	<p>Condensate polishing system adopted by the unit</p>	<ul style="list-style-type: none"> • To treat the process condensate, unit has installed condensate polishing unit (CPU) of capacity 36 m³/hr. • Treatment scheme of CPU: Multi Grade Filter (MGF), Activated Carbon Filter (ACF), followed by Fouling resistance membrane Reverse Osmosis system • Treated condensate from CPU is used for make-up of Co-Gen Cooling Tower • Flow meters installed at inlet & outlet: Inlet: Instantaneous reading: 23.82 m³/hr Totalizer reading: 321465.3 m³ Outlet: Instantaneous reading: 0.2385 m³/hr Totalizer reading: 23951.5 m³ 									
25.	<p>Compliance with consented Quantity of discharge</p>	<p>As per logbook data (10thNovember to 21stDec, 2025), average quantity of treated effluent at ETP outlet was 1294 KLD. This treated effluent is stored in the lined lagoon of capacity 16000m³.</p> <p>As per the logbook data for the month of Nov & Dec 2025, the unit discharged/used approx. 1036 KLD (avg.) of treated water in drain/irrigation purpose.</p> <p>As per the Consent to Operate, the permitted discharge quantity is 2500 KLD, comprising</p>									

		<p>1250 KLD from the ETP outlet and 1250 KLD from the cooling tower blowdown.</p> <p>As reflected from the above data the actual average treated effluent discharged/used from the ETP system was approximately 1036 KLD, which is within the consented ETP discharge limit of 1250 KLD.</p> <p>Further, from the CPU flow meter records for the same period, the average excess condensate fed to the CPU was approximately 113.52 KLD, out of which about 83.1 KLD of CPU permeate was generated and reused as cooling tower make up, while CPU reject was routed back to the effluent treatment plant. The discharge of cooling tower is also within the consented discharge limit of 1250 KLD.</p> <p>Specific effluent discharge per Ton of Cane Crushed 134 l/T (@9662.9 MT & effluent discharge 1294 KLD)</p>
26.	Sludge generation & disposal	<p>The unit has installed 02 nos. of decanter of capacity 05 m³/hr and 12 m³/hr for sludge dewatering. After dewatering, ETP Sludge is mixed with press mud and given to farmers which is further used as manure.</p> <p>As per the logbook data provided by the unit, total sludge generation for the month of Nov & Dec, 2025, i.e., 51 days), was 51311 kg.</p>

Sewage Treatment Plant

27.	The unit has a residential colony with 35 houses and guest house in the premises. To treat the domestic waste water generated from this colony, the unit has installed 60 KLD STP.	
28.	Operational Status	Operational
29.	Treatment Capacity (KLD)	60 KLD
30.	Source of domestic sewage	Staff quarters, worker's colony, guest houses, canteens etc.
31.	Treated Scheme	Holding tank → Equalization tank → Aeration tank (MBBR technology) → Multi grade Filter and Activated Carbon Filter → Outlet → drain & irrigation

32.	Flow meters at inlet and outlet of STP	<p>Electromagnetic flow meters Installed</p> <p>Readings</p> <p>Installed at inlet & outlet of STP.</p> <p>Flow meter readings during inspection:</p> <p>STP Inlet: Instantaneous reading: 0.0 m³/hr Totalizer reading: 50534.4 m³</p> <p>STP Outlet: Instantaneous reading: 0.1051 m³/hr Totalizer reading: 48932.0 m³</p>																								
33.	Quantity of raw & treated sewage	<p>As per logbook data (1st November to 21st Dec, 2025), the quantities of raw and treated sewage were 33.39 KLD and 32.41 KLD, respectively.</p> <p>The above data in in line with the consent condition.</p>																								
34.	Treated water re-use/disposal	<p>As observed by the team, the treated effluent from STP was being used for gardening purpose in Miyawaki Plantation within the premises. The sample of the STP inlet and outlet were collected and results are tabulated below:</p>																								
35.	<p>Characteristics of raw and treated sewage:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin: 10px 0;"> <thead> <tr> <th rowspan="2" style="width: 25%;">Location</th> <th colspan="4">Parameters</th> </tr> <tr> <th style="width: 15%;">pH</th> <th style="width: 15%;">BOD (mg/l)</th> <th style="width: 15%;">TSS (mg/l)</th> <th style="width: 15%;">COD(mg/l)</th> </tr> </thead> <tbody> <tr> <td>STP Inlet</td> <td style="text-align: center;">8.7</td> <td style="text-align: center;">41</td> <td style="text-align: center;">21</td> <td style="text-align: center;">141</td> </tr> <tr> <td>STP Outlet</td> <td style="text-align: center;">8.6</td> <td style="text-align: center;">13</td> <td style="text-align: center;">39</td> <td style="text-align: center;">55</td> </tr> <tr> <td>Norms as per the Consent</td> <td style="text-align: center;">6.5-9.0</td> <td style="text-align: center;">30</td> <td style="text-align: center;">100</td> <td style="text-align: center;">-</td> </tr> </tbody> </table> <p>The analysis results of the samples collected from STP showed that the pH, BOD and TSS values of the treated effluent are within the prescribed discharge standards as per the Consent to Operate issued by UPPCB.</p>		Location	Parameters				pH	BOD (mg/l)	TSS (mg/l)	COD(mg/l)	STP Inlet	8.7	41	21	141	STP Outlet	8.6	13	39	55	Norms as per the Consent	6.5-9.0	30	100	-
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Hazardous Waste Management																										
36.	Hazardous Waste Agreement	<p>The unit is having Hazardous Waste Authorization issued by UPPCB dated 31/12/2024 having validity till 31/12/2026.</p> <p>The unit is having agreement with Bharat oil & waste management Ltd., for waste disposal having validity upto 31.10.2027.</p>																								

37.	<p>Consent condition</p> <p>As per consent, the unit is granted an authorization to operate a facility for generation, collection and storage of hazardous wastes within the unit's premises for following category of wastes:</p> <table border="1" data-bbox="341 376 1353 613"> <thead> <tr> <th data-bbox="341 376 459 533">S. no.</th> <th data-bbox="459 376 820 533">Category of hazardous waste as per the Schedules I, II and III of these rules</th> <th data-bbox="820 376 1203 533">Authorized mode of disposal or recycling or utilization or co-processing, etc.</th> <th data-bbox="1203 376 1353 533">Quantity (ton/annum)</th> </tr> </thead> <tbody> <tr> <td data-bbox="341 533 459 613">1.</td> <td data-bbox="459 533 820 613">Schedule I (Category 5.1) Used oil and waste oil</td> <td data-bbox="820 533 1203 613">TSDF/Authorised recycler</td> <td data-bbox="1203 533 1353 613">06 KL/annum</td> </tr> </tbody> </table>	S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)	1.	Schedule I (Category 5.1) Used oil and waste oil	TSDF/Authorised recycler	06 KL/annum													
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1.	Schedule I (Category 5.1) Used oil and waste oil	TSDF/Authorised recycler	06 KL/annum																			
38.	<p>Hazardous waste generation & disposal</p> <p>The unit has maintained hazardous waste disposal records in the prescribed format. Hazardous waste has been disposed of through authorized TSDF / recycler.</p> <p>As per form 10, dated 10.12.2025, the unit has disposed of a total quantity of 13.73 kg of hazardous waste was disposed to Bharat Oil & Waste Management Ltd.</p>																					
39.	<p>Recipient River</p> <p>The final treated effluent from the lined lagoon is discharged into an adjacent drain, which ultimately meets River Sot. The joint inspection team surveyed the surroundings of the unit and inspected the drain located behind the boundary wall of the unit adjacent to the STP area, as well as the stretch of River Sot from upstream of the unit to the confluence point of the unit drain. During inspection, the upstream stretch of River Sot was found dry, while lean flow was observed at the downstream location from where samples were collected. The analysis results of the samples are mentioned below:</p> <p>Characteristics of Drain & River sample:</p> <table border="1" data-bbox="389 1406 1347 1704"> <thead> <tr> <th data-bbox="389 1406 660 1480">Sampling location</th> <th data-bbox="660 1406 756 1480">pH</th> <th data-bbox="756 1406 868 1480">BOD (mg/l)</th> <th data-bbox="868 1406 979 1480">COD (mg/l)</th> <th data-bbox="979 1406 1091 1480">TSS (mg/l)</th> <th data-bbox="1091 1406 1203 1480">TDS (mg/l)</th> <th data-bbox="1203 1406 1347 1480">Colour</th> </tr> </thead> <tbody> <tr> <td data-bbox="389 1480 660 1592">Drain behind the boundary wall of the unit</td> <td data-bbox="660 1480 756 1592">8.3</td> <td data-bbox="756 1480 868 1592">14</td> <td data-bbox="868 1480 979 1592">37</td> <td data-bbox="979 1480 1091 1592">BDL</td> <td data-bbox="1091 1480 1203 1592">864</td> <td data-bbox="1203 1480 1347 1592">BDL</td> </tr> <tr> <td data-bbox="389 1592 660 1704">Sot River Downstream of the unit</td> <td data-bbox="660 1592 756 1704">8.1</td> <td data-bbox="756 1592 868 1704">20</td> <td data-bbox="868 1592 979 1704">74</td> <td data-bbox="979 1592 1091 1704">BDL</td> <td data-bbox="1091 1592 1203 1704">924</td> <td data-bbox="1203 1592 1347 1704">-</td> </tr> </tbody> </table> <p>All parameters are expressed in mg/l except pH</p> <p>The analysis results of samples collected from the drain and downstream of River Sot were found within acceptable limits, indicating that the unit is discharging treated effluent. No adverse or industrial impact attributable to the unit was observed on the drain or river water quality at the time of inspection.</p>	Sampling location	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour	Drain behind the boundary wall of the unit	8.3	14	37	BDL	864	BDL	Sot River Downstream of the unit	8.1	20	74	BDL	924	-
Sampling location	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour																
Drain behind the boundary wall of the unit	8.3	14	37	BDL	864	BDL																
Sot River Downstream of the unit	8.1	20	74	BDL	924	-																

40.	Air Pollution Sources (Details of Boilers, type of fuel used)					The unit has	
	Boilers	Type of fuel	Steam Generation Capacity (Ton Per Hour)	APCD installed	Stack No.		Stack height
	Boiler-1	Bagasse	170	ESP	1		72 mtrs
	Boiler-2		70	Wet Scrubber	1		60 mtrs
Boiler-3	50		ESP	Common stack			
provided the connectivity of online emission monitoring system to CPCB & SPCB server for particulate matter.							
41.	Ash Generation, management and Disposal	As per the log book provided by the unit, ash generated for the month of Nov. & Dec 2025 was 1004.13 MT & 1028.94 MT. The unit mixes the ash with Press mud and used as manure by local farmers.					

Major Observations:

1. On the day of the visit, the sugar unit, i.e., M/s Dhampur Bio Organics Ltd., Unit–Asmoli, was found operational. Crushing of approximately 9,500 TCD was observed during the inspection.
2. The unit commenced its crushing season 2025–26 on 10th November, 2025. As per the Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing during the period from 10.11.2025 to 21.12.2025 was found to be 9662.9 TCD.
3. Unit is having Consolidated Consent, under Section-25 of the Water (Prevention & Control of Pollution) Act 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act 1981, and Authorization (CCA) issued by UPPCB dated 31.12.2024 having validity till 31.12.2026.
4. To meet the fresh water requirement, the unit is having three (03) bore wells with a valid NOC issued by UPGWD dated 06.07.2021 for groundwater abstraction up to 1,38,000 KL per annum, with a maximum permissible limit of 1,800 KL/day having validity up to 28.06.2026.
5. As per records unit has abstracted a total of 16,383 KL of groundwater during the period from 01.11.2025 to 21.12.2025 which works out to be 321 KLD, which is within the permissible limit of 1800 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.
6. Further, on the day of the visit, the instantaneous flow meter readings and cumulative (totalizer) readings of the bore wells were observed as under. The abstraction from all bore wells was found to be within the respective permissible limits prescribed in the UPGWD NOC, i.e., 100 m³/hr for Borewell-1 and Borewell-2, and 40 m³/hr for Borewell-3:

	Borewell-1	Borewell-2	Borewell-3
Instantaneous flow meter (m ³ /hr)	92.78	0.0	1.3
Totalizer (m ³)	452138.4	149180.8	89512.3

The instantaneous abstraction from Borewell-1 was observed to be 92.78 m³/hr, which is within the permissible limit of 100 m³/hr, while Borewell-2 was not in operation and Borewell-3 was operating at a minimal flow of 1.3 m³/hr, well within its permitted limit of 40 m³/hr at the time of inspection.

7. The unit has installed an Effluent Treatment Plant (ETP) of 2,800 KLD capacity. As per the consent issued by UPPCB, the unit is permitted to discharge up to 2,500 KLD of treated effluent.
8. As per the logbook data, the average effluent generation during the period 10.11.2025 to 21.12.2025 was 1360.82 KLD, originating mainly from mill house, boiling house, cooling tower blowdown, spray pond overflow, boiler blowdown and RO reject.
9. On the day of inspection, the ETP inlet flow meter showed an instantaneous flow of 60.0 m³/hr with a cumulative (totalizer) reading of 119,329.2 m³, the readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational. Flow meters were found installed at both the inlet and outlet of the ETP.
10. As per logbook data (10th November to 21st Dec, 2025), average quantity of treated effluent at ETP outlet was 1294 KLD. This treated effluent is stored in the lined lagoon of capacity 16000m³. From the logbook data of same period it was observed that the unit discharged/used approx. 1036 KLD (avg.) of treated water in drain/irrigation purposes.
11. As per the Consent to Operate, the permitted discharge quantity is 2500 KLD, comprising 1250 KLD from the ETP outlet and 1250 KLD from the cooling tower blowdown. As reflected from the above data the actual average treated effluent discharged/used from the ETP is within the consented ETP discharge limit of 1250 KLD.
12. Further, on the day of the visit, the instantaneous flow meter reading at the ETP outlet was observed to be 57.17 m³/hr (i.e. 57.17*24=1372.08 KLD), and the cumulative (totalizer) reading was 1,734,572.7 m³. This indicates that the following;
 - The meter reading recorded by the inspection team matched the unit's logbook data.
 - The effluent discharge was within the consented permissible limit.
 - The flow meters and ETP were operational and functional.
13. From the CPU flow meter records for the same period, the average excess condensate fed to the CPU was approximately 113.52 KLD, out of which about 83.1 KLD of CPU permeate was generated and reused as cooling tower make up, while CPU reject was routed back to the effluent treatment plant. The discharge of cooling tower is also within the consented discharge limit of 1250 KLD. On the day of the visit, the flow meter installed at CPU inlet showed values as instantaneous flow meter reading: 23.82 m³/hr & Cumulative (totalizer) reading: 321,465.3 m³ and CPU outlet flowmeter displayed

instantaneous flow meter reading was 0.2385 m³/hr & Cumulative (totalizer) reading was 239,451.5 m³. The readings were found in line with the entries made in logbook indicating that unit is maintaining logbook. These observations indicate that the unit is operating the CPU regularly and that the flow meters are functioning properly.

14. Unit is having irrigation management plan prepared by NSI, Kanpur for Command area 215 Hectare.
15. The aeration tank performance was found satisfactory, with MLSS and MLVSS concentrations of 4231 mg/L and 2919 mg/L respectively. The MLVSS/MLSS ratio (~0.69) indicates healthy biological activity and adequate biomass concentration in the ETP aeration tank.
16. Analysis results of the sample collected from the treated effluent stored in lagoon showed PH-8 (norms 5.5-8.5), BOD- 09mg/l (norms 100 mg/l), COD- 54 mg/l (norms 250 mg/l), TSS- BDL mg/l (norms 30 mg/l), TDS 828 mg/l (norms 2100 mg/l) which indicate compliance w.r.t land discharge norms notified under Environment (Protection)Rules, 1986.
17. The unit has installed OCEMS at the outlet of ETP, the display reading observed on the day of inspection showed PH-7.76 (norms 5.5-8.5), BOD- 12.7 mg/l (norms 100 mg/l), COD- 119.7 mg/l (norms 250 mg/l), TSS- 11.4 mg/l (norms 30 mg/l).
18. All the plant machinery of the Effluent Treatment Plant (ETP) and Condensate Polishing Unit (CPU) were found operational on the day of the inspection.
19. To treat the domestic waste water generated from the colony, the unit has installed 60 KLD STP based on MBBR technology. The STP was found operational during inspection. Analysis of sample collected from the outlet of STP showed BOD: 13 mg/L, COD: 55 mg/L, TSS 39 mg/L which are found complying w.r.t consented standards.
20. The unit operates bagasse-fired boilers equipped with ESPs and wet scrubbers. Stack heights were found as per consent conditions. Online Continuous Emission Monitoring System (OCEMS) for particulate matter was installed and connected with CPCB and UPPCB servers. The details are as below;

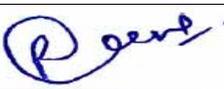
Boilers	Type of fuel	Steam Generation Capacity (Ton Per Hour)	APCD installed	Stack No.	Stack height
Boiler-1	Bagasse	170	ESP	1	72 mtrs
Boiler-2		70	Wet Scrubber	Common stack	60 mtrs
Boiler-3		50	ESP		

21. Ash generation during November–December 2025 was approximately 2033.07 MT, which was mixed with press mud and utilized as manure by local farmers.
22. The unit has constructed a rainwater harvesting structure for collection and groundwater recharge of rainwater generated from the godown area and cane yard.

Conclusions:

1. On the day of the visit, the sugar unit, i.e., M/s Dhampur Bio Organics Ltd., Unit-Asmoli, was found operational at 9500 TCD.
2. The unit has installed effluent treatment plant of capacity 2800 m³ which was found operational on the day of the visit.
3. The unit was discharging its final treated effluent into the drain located outside the premises. Analysis results of the sample collected from the drain indicates compliance w.r.t discharge on land norms notified under Environment (Protection) Rules, 1986.
4. Analysis results of the sample collected from the STP outlet was found complying w.r.t. consented discharge norms.

Inspection Team:

S. No.	Inspecting Officials	Signature
1.	Sh. Dinabandhu Gouda, Scientist 'F', DH- WQM-II, CPCB, Delhi	
2.	Mrs Reena Satavan, Scientist 'E', CPCB, Delhi	
3.	Sh. D.K Gupta, Regional Officer, UPPCB, Regional Office – Moradabad	

Photographs:**Pic-1 Effluent Treatment plant****Pic-2 Lagoon for storage of sugar treated effluent****Pic-3 In house lab****Pic-4 Condensate Polishing Unit**



Pic-5 OCEMS



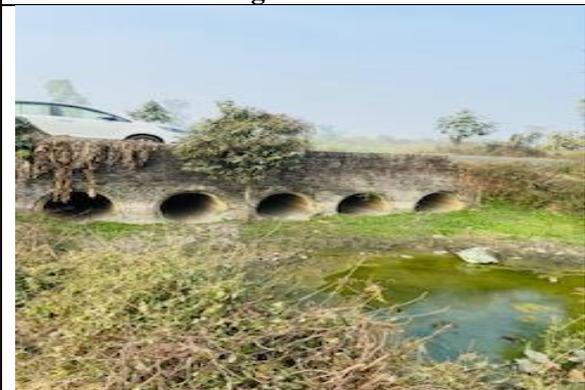
Pic-6 Flow meter installed at lagoon



Pic-7 Sewage treatment Plant



Pic-8 Meter reading at STP inlet



Pic-9 Sot River upstream of the unit



Pic-10 Clarifier



Pic-11 Energy meter reading



Pic-12 Drain behind the boundary wall of the unit



Pic-13 Sot River downstream of the unit



Pic -14 Rain water harvesting system



Pic: 15 CAQMS Station

2.4 DETAILED INSPECTION REPORT OF M/s DHAMPUR BIO ORGANICS LTD, UNIT-MEERGANJ, DIVISION-SUGAR (FORMERLY M/s DSM SUGAR MEERGANJ), VILLAGE-NAGARIA SADAT, BLOCK-TEHSIL-MEERGANJ, BAREILLY-244304 (U.P) - INSPECTED ON 23.12.2025

General Information

1.	Name of the unit with complete postal address	M/s Dhampur Bio Organics Ltd, Unit-Meerganj, Division-Sugar (formerly M/s DSM Sugar Meerganj), Village- Nagaria Sadat, Block- Tehsil- Meerganj Bareilly (U.P) Pin.244304
2.	Spatial Co-ordinates Latitude and longitude	Lat: 28.549419 Long: 79.213158
3.	Year of commissioning	1995
4.	Category	Sugar with Co-Gen 22.5 MW
5.	Start period of crushing season	07 th Nov 2025
6.	No. of Operational days	46 days
7.	Operational status during visit	Operational

8.	Consented cane crushing capacity of sugar Mill (TCD)	9000 ton cane crushed per day (TCD)
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Consent & EC status

9.	Consent status & its Validity with date	Consolidated Consent, under Section-25 of the Water (Prevention & Control of Pollution) Act 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act 1981, and Authorization (CCA) issued by UPPCB dated 24.02.2025 with validity up to 31/12/2026. Consolidated consent is attached at Annexure-2C .
10.	Environmental Clearance (EC)	Yes, EC issued on 27 th March 2023 for capacity expansion from 5000 TCD to 11000 TCD.
11.	Production details	
	Consented production capacity	Sugarcane – 9000 TCD Co-power generation – 22.5 MW
	Actual production (during current crushing season)	Average Sugar produced– 630.8 TCD (Average Cane crushed – 7450 TCD) On the day of the visit- 7500 TCD

Source of Fresh Water consumption

12.	Bore well/Tube well/ Any other & its No's	04 Nos of bore wells															
13.	Flow meter Installation at wells (Yes/No)	Electromagnetic flow meters installed. Readings of flow meter installed at bore wells located within premises. <table border="1" data-bbox="624 1301 1449 1503"> <thead> <tr> <th></th> <th>Borewell-1</th> <th>Borewell-2</th> <th>Borewell-3</th> <th>Borewell-4</th> </tr> </thead> <tbody> <tr> <td>Instantaneous flow meter (m³/hr)</td> <td>0</td> <td>0</td> <td>2.9</td> <td>14.81</td> </tr> <tr> <td>Totalizer (m³)</td> <td>234305</td> <td>551131</td> <td>35182</td> <td>43312</td> </tr> </tbody> </table>		Borewell-1	Borewell-2	Borewell-3	Borewell-4	Instantaneous flow meter (m ³ /hr)	0	0	2.9	14.81	Totalizer (m ³)	234305	551131	35182	43312
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14.	NOC from CGWA/UPGWD & its Validity with date	Unit has UPGWD NOC for groundwater abstraction from 04 no. of borewell, having validity upto 18.05.2026. As per the conditions of NOC of CGWA, the unit can abstract groundwater at a maximum rate of 166100 KL/annum or 730 KLD (i.e. 55800 from bore well -1, 55800 from borewell -2, 18000 from borewell-3 and 36500 from borewell - 4 annually).															
15.	Fresh water consumption	As per the logbook data provided by the unit it was observed that the unit has abstracted total 10278 kl or 197.65 KLD of fresh water from 04 bore wells from the period from 01.11.2025 to 22.12.2025 (i.e. 1407 KL from borewell-1, 7722 KL from borewell-2, 304 KL from bore well-3 and in Feb,2024 and 845 KL from borewell-4) against the permissible limit of 166100 KL/annum or 730 KLD which is as per NOC.															

16.	Process Effluent Treatment Plant										
17.	Treatment ETP Capacity	The unit has installed ETP of 2200 KLD capacity.									
18.	Treatment ETP Scheme	<div style="text-align: center;"> <p>Dhampur Bio Organics Ltd., Unit- Meerganj ETP Flow Diagram</p> </div>									
19.	Flow meters installed	Yes, Electromagnetic Flowmeters installed at Inlet & Outlet of ETP									
20.	Energy meter installed at ETP (Yes/No)	Yes, Energy Meter have been installed									
21.	Effluent generation	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 70%;">DM plant Reject</td> <td style="width: 30%;">12 KLD</td> </tr> <tr> <td>Lamella Overflow</td> <td>709 KLD</td> </tr> <tr> <td>ETP Inlet (Mill house & Boiling House)</td> <td>727 KLD</td> </tr> <tr> <td>Total (from 10thNov- 22nd Dec 2025)</td> <td>1448 KLD</td> </tr> </table> <p>Meter readings of ETP Inlet: Totalizer reading: 382657 m³ Instantaneous reading 47.2 m³/hr</p> <p>Specific effluent generation per Ton of Cane Crushed 1/T: 194.36</p>		DM plant Reject	12 KLD	Lamella Overflow	709 KLD	ETP Inlet (Mill house & Boiling House)	727 KLD	Total (from 10thNov- 22nd Dec 2025)	1448 KLD
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		@Cane crushed 7450 TCD
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22.	<p>Laboratory analysis results of samples collected from the ETP:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-bottom: 10px;"> <thead> <tr> <th style="width: 25%;">Location</th> <th style="width: 8%;">pH</th> <th style="width: 10%;">BOD</th> <th style="width: 10%;">COD</th> <th style="width: 8%;">TSS</th> <th style="width: 8%;">TDS</th> <th style="width: 10%;">Oil & Grease</th> <th style="width: 12%;">MLSS/MLVSS</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet</td> <td>4.8</td> <td>944</td> <td>1564</td> <td>184</td> <td>516</td> <td style="text-align: center;">-</td> <td></td> </tr> <tr> <td>Equalization tank</td> <td>6.6</td> <td>833</td> <td>2440</td> <td>497</td> <td>1904</td> <td style="text-align: center;">-</td> <td></td> </tr> <tr> <td>Overflow of Primary Clarifier (ETP)</td> <td>6.4</td> <td>1448</td> <td>2350</td> <td>178</td> <td>2356</td> <td style="text-align: center;">-</td> <td></td> </tr> <tr> <td>Aeration Tank</td> <td style="text-align: center;">-</td> <td style="text-align: center;">6940/3956</td> </tr> <tr> <td>Overflow of Secondary Clarifier (ETP)</td> <td>7.1</td> <td>66</td> <td>217</td> <td>59</td> <td>844</td> <td style="text-align: center;">-</td> <td></td> </tr> <tr> <td>ETP Outlet</td> <td>7.1</td> <td>61</td> <td>150</td> <td>62</td> <td>752</td> <td style="text-align: center;">BDL</td> <td></td> </tr> <tr> <td>Treated effluent in Lagoon (used for irrigation)</td> <td>7.3</td> <td>44</td> <td>172</td> <td>77</td> <td>768</td> <td style="text-align: center;">-</td> <td></td> </tr> </tbody> </table> <p>All parameters are expressed in mg/l except pH</p> <p>The MLSS and MLVSS concentrations in the aeration tank were observed as 6940 mg/l and 3956 mg/L, respectively. The MLVSS/MLSS ratio of 0.57 indicates that aeration tank was stabilized properly.</p> <p>The inspection team collected samples from various units of the Effluent Treatment Plant (ETP). The treated effluent collected from the lagoon (capacity 5000m³) from where it was being discharged to farmland for irrigation purpose was found complying w.r.t. consented standards for land discharge. The analysis results showed pH 7.1 (against 5.5 to 8.5), BOD 61 mg/L (against 100 mg/l), COD 150mg/L (against 250 mg/l), TSS 62 mg/L (against 100 mg/l) and Oil & Grease was below detectable limit (BDL).</p> <p>Since, the unit was utilizing the final treated effluent for irrigation purpose, hence the discharge standard w.r.t discharge on land i.e. BOD 100 mg/l & TSS 100 mg/l are applicable.</p>	Location	pH	BOD	COD	TSS	TDS	Oil & Grease	MLSS/MLVSS	ETP Inlet	4.8	944	1564	184	516	-		Equalization tank	6.6	833	2440	497	1904	-		Overflow of Primary Clarifier (ETP)	6.4	1448	2350	178	2356	-		Aeration Tank	-	-	-	-	-	-	6940/3956	Overflow of Secondary Clarifier (ETP)	7.1	66	217	59	844	-		ETP Outlet	7.1	61	150	62	752	BDL		Treated effluent in Lagoon (used for irrigation)	7.3	44	172	77	768	-	
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23.	Consent condition w.r.t. disposal of treated effluent	<p>The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time</p> <table border="1" data-bbox="639 450 1410 1043"> <thead> <tr> <th>S. no.</th> <th>Parameter</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH</td> <td>5.5 to 8.5</td> </tr> <tr> <td>2.</td> <td>BOD</td> <td rowspan="2">30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)</td> </tr> <tr> <td>3.</td> <td>TSS</td> </tr> <tr> <td>4.</td> <td>COD</td> <td>250 mg/l</td> </tr> <tr> <td>5.</td> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td>6.</td> <td>Quantity of discharge</td> <td>Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only one outlet is allowed. (i.e. Total -1800 KLD)</td> </tr> </tbody> </table>	S. no.	Parameter	Standards	1.	pH	5.5 to 8.5	2.	BOD	30 mg/l (In case of discharge in surface water body)/100 mg/l (in case of discharge on land)	3.	TSS	4.	COD	250 mg/l	5.	Oil & Grease	10 mg/l	6.	Quantity of discharge	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only one outlet is allowed. (i.e. Total -1800 KLD)
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24.	<p>Disposal/reuse of treated effluent</p> <p>1 Unit has laid down pipeline for conveyance of treated effluent to nearby farmland for irrigation purpose with a provision of supply points at various locations. To verify 6 unit's claim about use of treated effluent from lagoon in agricultural land, team visited . the fields and collected sample from one supply point and the analysis results are as follows:</p> <p>Characteristics of water used in irrigation</p> <table border="1" data-bbox="320 1357 1417 1507"> <thead> <tr> <th>Sampling location</th> <th>pH</th> <th>BOD</th> <th>COD</th> <th>TSS</th> <th>TDS</th> <th>Colour</th> </tr> </thead> <tbody> <tr> <td>Supply point from conveyance pipeline at farmer land</td> <td>7.2</td> <td>53</td> <td>160</td> <td>65</td> <td>840</td> <td>-</td> </tr> </tbody> </table> <p><i>All parameters are expressed in mg/l except pH</i></p> <p>The analysis results of sample collected from the irrigation land matches with the characteristic of effluent stored in the lagoon. The result indicates that the unit is using its treated effluent from lagoon for irrigation purpose as claimed.</p>	Sampling location	pH	BOD	COD	TSS	TDS	Colour	Supply point from conveyance pipeline at farmer land	7.2	53	160	65	840	-							
Sampling location	pH	BOD	COD	TSS	TDS	Colour																
Supply point from conveyance pipeline at farmer land	7.2	53	160	65	840	-																
25.	<p>Compliance with consented Quantity of discharge</p>	<p>Flow meters were found installed at ETP outlet & disposal point of treated water lagoon.</p> <p>Flow meter readings of ETP outlet during inspection:</p> <table border="1" data-bbox="624 1854 1422 2031"> <thead> <tr> <th></th> <th>Outlet effluent reading:</th> <th>Treated water stored in lagoon</th> </tr> </thead> <tbody> <tr> <td>Instantaneous flow meter (m³/hr)</td> <td>52.41</td> <td>118.3</td> </tr> <tr> <td>Totalizer (m³)</td> <td>1211868.04</td> <td>860935.8</td> </tr> </tbody> </table>		Outlet effluent reading:	Treated water stored in lagoon	Instantaneous flow meter (m ³ /hr)	52.41	118.3	Totalizer (m ³)	1211868.04	860935.8											
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		<p>As per the logbook data (7th November to 22nd Dec, 2025) average quantity of treated effluent generated at ETP outlet was 1,294 KLD. This treated effluent is stored in the lined lagoon of capacity 5000m³.</p> <p>As per the logbook data for the month of Nov & Dec, 2025 the unit has utilized approximately 1,262 KLD in irrigation.</p> <p>As per the Consent to Operate, the permitted discharge quantity is 1800 KLD, comprising 900 KLD from the ETP outlet and 900 KLD from the cooling tower blowdown.</p> <p>Based on the above data, it is observed that the average treated effluent discharged from the ETP system was approximately 1,294 KLD, which is within the consented discharge limit of 1,800 KLD.</p> <p>The specific effluent discharge was observed to be 174 l/t of cane crushed, based on a crushing capacity of 7,450 TCD.</p> <p>As per the norms, the final wastewater discharge limit is 200 litres per tonne of cane crushed. Accordingly, the observed specific effluent discharge of 174 L/tonne is within the permissible limit.</p>
26.	Sludge generation & disposal	<p>The unit has installed a 10 m³/hr capacity decanter for sludge dewatering. After dewatering, ETP Sludge is used as organic manure in own farm.</p> <p>As per the logbook data provided by the unit, total sludge generation during 07.11.2025 to 22.12.2025 is 43725 kg and the average sludge generation is 994 Kg/day.</p> <p>Also, unit is having 8 sludge drying beds which were found filled with diluted sludge indicating poor maintenance of sludge drying beds.</p>
27.	Sewage Treatment Plant	<p>The unit has a residential colony with 35 houses and guest house in the premises. To treat the domestic waste water generated from this colony, the unit has installed 50 KLD STP.</p>
28.	Operational Status	Operational
29.	Treatment Capacity (KLD)	50 KLD
30.	Treatment Capacity (KLD)	50 KLD
31.	Source of domestic sewage	Staff quarters, worker's colony, guest houses, canteens etc.
32.	Treated Scheme	Collection Chambers → Bar Screen → O&G Trap → Equalization tank → Aeration tank (MBBR-1 & MBBR-2) → Tube Settler → Chlorine Contact Tank → Multi grade Filter and Activated Carbon Filter → Final Treated Tank → Irrigation

33.	Flow meters at inlet and outlet of STP	<p>Unit has installed electromagnetic flowmeters at inlet & outlet of STP. The flow meters' readings at the time of visit are as follows;</p> <p>Flow meter readings during inspection:</p> <p>STP Inlet: Instantaneous reading: 2.22 m³/hr Totalizer reading: 28772.5 m³</p> <p>STP Outlet: Instantaneous reading: 7.6 m³/hr Totalizer reading: 32464.9 m³</p>																								
34.	Quantity of raw & treated sewage	<p>As per the logbook data for the period from 1st November to 22nd December 2025, the quantities of raw and treated sewage were 26.07 KLD and 24.55 KLD, respectively.</p> <p>As per the Consent to Operate, the unit is permitted to utilize up to 30 KLD of treated domestic effluent for irrigation purposes, and the observed utilization is in compliance with the consent conditions.</p>																								
35.	Treated water re-use/disposal	It is observed that Treated Sewage is used for gardening.																								
36.	<p>Samples were collected from the inlet and outlet of STP. Analysis results are as follows;</p> <table border="1" data-bbox="316 1111 1414 1303"> <thead> <tr> <th rowspan="2">Location</th> <th colspan="4">Parameters</th> </tr> <tr> <th>pH</th> <th>BOD (mg/l)</th> <th>TSS (mg/l)</th> <th>COD</th> </tr> </thead> <tbody> <tr> <td>STP Inlet</td> <td>7.5</td> <td>35</td> <td>BDL</td> <td>277</td> </tr> <tr> <td>STP Outlet</td> <td>8.2</td> <td>06</td> <td>40</td> <td>35</td> </tr> <tr> <td>Standards</td> <td>6.5-9.0</td> <td>30</td> <td>100</td> <td>-</td> </tr> </tbody> </table> <p>The analysis results of the samples collected from STP showed that the pH, BOD and TSS values of the treated effluent are within the prescribed discharge standards as per the Consent to Operate issued by UPPCB.</p>		Location	Parameters				pH	BOD (mg/l)	TSS (mg/l)	COD	STP Inlet	7.5	35	BDL	277	STP Outlet	8.2	06	40	35	Standards	6.5-9.0	30	100	-
Location	Parameters																									
	pH	BOD (mg/l)	TSS (mg/l)	COD																						
STP Inlet	7.5	35	BDL	277																						
STP Outlet	8.2	06	40	35																						
Standards	6.5-9.0	30	100	-																						
37.	Hazardous Waste Management																									
38.	Hazardous Waste Agreement	<p>The unit is having Hazardous Waste Authorization issued by UPPCB dated 24.02.2025 having validity till 31/12/2026.</p> <p>The unit is having agreement with Bharat oil & waste management Ltd., for waste disposal.</p>																								

39.	Consent condition							
	As per consent, the unit is granted an authorization to operate a facility for generation, collection and storage of hazardous wastes within the unit's premises for following category of wastes:							
	S. no.	Category of hazardous waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)				
	1.	Schedule I (Category 35.2) Empty barrels & Containers	TSDF/Authorised recycler	0.025 TPD				
	2.	Schedule I (Category 33.2) Contaminated cotton rugs / waste PPEs	TSDF	0.005 TPD				
	3.	Schedule I (Category 5.1) Used oil	TSDF/ Authorised recycler	0.0025 TPD				
	4.	Schedule I (Category 35.4) Oil Skimming	TSDF/ Authorised recycler	0.005 TPD				
40.	Hazardous waste generation & disposal		<p>The unit is having a membership certificate with Bharat oil & waste management ltd., for safe, legal and scientific disposal of hazardous waste having validity upto 25th July 2026.</p> <p>As per form 10, dated 01.12.2025, the unit has disposed of 8.500 ltrs of used oil, 111 kg of cotton rugs and 4.500 kg of oil sludge to Bharat Oil & waste management ltd.</p>					
41.	Air Pollution Sources							
42.	Details of Boilers, type of fuel used,		Boilers	Type of fuel	Steam Generation Capacity (Ton Per Hour)	APCD installed	Stack No.	Stack height
			1	80	Wet Scrubber	1 (common stack)	1	50 mtr
			2	55				

Ash Generation Details

43.	Ash Generation, management and Disposal	<p>As per the log book records, the unit generated a total of 7,247.35 quintals of ash in the month of November 2025 and 7,126.19 quintals ash in December 2025, while the average ash generation was approximately 312.47 quintals per day.</p> <p>As informed by the unit, Ash is mixed with Press mud and used as manure by local farmers.</p>
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Observations:

1. On the day of the visit, the sugar unit, i.e., M/s Dhampur Bio Organics Ltd., Unit–Meerganj, was found operational. The unit is engaged in the production of sugar with consented cane crushing capacity of 9000 MT/D using sugarcane as raw material.
2. The unit commenced its crushing season 2025–26 on 07th November, 2025. On the date of visit i.e. 23.12.2025, the sugar plant was operated at 7500 TCD. As per the Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing during the period from 07.11.2025 to 22.12.2025 was found to be 7450 TCD.
3. Unit is having Consolidated Consent, under Section-25 of the Water (Prevention & Control of Pollution) Act 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act 1981, and Authorization (CCA) issued by UPPCB dated 24.02.2025 having validity till 31.12.2026.
4. To meet the fresh water requirement, the unit is having four (04) bore wells with a valid NOC issued by UPGWD for groundwater abstraction up to 166100 KL/annum or 730 KLD (i.e. 55800 from bore well -1, 55800 from bore well -2, 18000 from borewell-3 and 36500 from bore well - 4 annually).
5. As per the logbook data, the unit has abstracted total 197.65 KLD of fresh water from 04 bore wells from the period from 01.11.2025 to 22.12.2025 which is as within the permissible limit of ground water abstraction NOC.
6. The unit has 02 nos. of Piezometers within the unit premises. One near the boiling house (having depth of 60 mtrs) and another near the colony (having depth of 60 mtrs).
7. The unit has installed effluent treatment plant of capacity 2200 m³ for treatment of trade effluent from mill house, boiling house, spray pond overflow etc. The unit has installed flow meters at the inlet and outlet of ETP.
8. The ETP consists of Bar Screen, Oil skimmer, Equalization Tank, Primary Clarifier, lamella Clarifier, Aeration Tank, Clarifiers, Multi Grade Filter & Activated Carbon Filter.
9. As per the logbook data, the average effluent generation during the period 07.11.2025 to 22.12.2025 was 1448 KLD, originating mainly from mill house, boiling house, cooling tower blowdown, spray pond overflow, boiler blowdown and RO reject. On the day of inspection, the ETP inlet flow meter showed an instantaneous flow of 47.2 m³/hr with a cumulative (totalizer) reading of 382657 m³, the readings were found in line with the entries made in logbook indicating that unit is maintaining logbook & flowmeters are operational.
10. As per the logbook data, the unit was discharging approximately 1294 KLD (avg.) of effluent, which is within the permitted limit as per the consent conditions. Further, on the day of the visit, the instantaneous flow meter reading at the ETP outlet was observed to be 52.41 m³/hr, and the cumulative (totalizer) reading was 1,211868.04 m³. This indicates that the following that the meter reading recorded by the inspection team matched the unit's logbook data, effluent discharge was within the consented permissible limit and flow meters and ETP were operational and functional.
11. The final treated effluent is stored in lagoon of capacity of 5000 cubic meters (brick lined lagoon). Unit has laid down pipeline for conveyance of treated effluent to nearby farmland for irrigation purpose with a provision of supply points at various locations. The same was observed by the joint inspection team.
12. Excess hot condensate is being cooled through has 02 nos. of cooling tower of capacity 100m³/hr and 50m³/hr capacity and after that it was stored in cold UGR.

13. Unit is having irrigation management plan prepared by NSI, Kanpur for Command area 96.46 Hectare. The treated effluent from the ETP is stored in lagoon from where it is used in irrigation purpose in nearby fields.
14. The aeration tank performance was found satisfactory, with MLSS and MLVSS concentrations of 6,940 mg/L and 3,956 mg/L, respectively. The MLVSS/MLSS ratio of 0.57 indicates that aeration tank was stabilized properly.
15. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is 174 liter per ton of cane crushed against the specific effluent discharge norms of 200 liters per ton of cane crush.
16. Analysis results of the sample collected from the treated effluent stored in lagoon showed PH-7.3 (norms 5.5-8.5), BOD- 44 mg/l (norms 100 mg/l), COD- 172 mg/l (norms 250 mg/l), TSS- 77 mg/l (norms 100 mg/l), TDS 768 mg/l (norms 2100 mg/l) indicates compliance w.r.t land disposal norms notified under Environment (Protection) Rules, 1986.
17. To verify the unit's claim regarding the use of treated effluent from the lagoon for irrigation, the inspection team visited the agricultural fields. Sample was collected from one of the supply points. The results of the sample matched the characteristics of the treated effluent stored in the lagoon, indicating that the unit is using the lagoon-stored treated effluent for irrigation as claimed.
18. The unit has installed a 10 m³/hr capacity decanter for sludge dewatering. After dewatering, ETP Sludge is used as organic manure in own farm. On the day of visit decanter was found in operational condition. Also, unit is having 8Nos. sludge drying beds (SDBs) and it was observed that these SDBs were filled with diluted sludge, thus indicating poor maintenance.
19. No colour coding of pipelines to differentiate between freshwater/untreated effluent/ treated effluent was observed in ETP area.
20. Analysis results of the sample collected from the outlet of STP showed PH-8.2 (norms 6.5-9.0), BOD-06 mg/l (norms 30 mg/l), COD- 35 mg/l, TSS- 40 mg/l (norms 100 mg/l), which indicate compliance w.r.t prescribed discharge standards.
21. The unit has not installed OCEMS in the outlet channel. The unit has placed OCEMS sensor into a stagnant drum where the treated water was being pumped into the drum. OCEMS was found connected with CPCB server. On the day of the visit the display reading showed PH-7.42 (norms 5.5-8.5), BOD- 11.69 mg/l (norms 100 mg/l), COD- 120.28 mg/l (norms 250 mg/l), TSS- 12.73 mg/l (norms 30 mg/l).
22. The consistency between the ETP outlet analysis results and the OCEMS readings indicates that the ETP was operating efficiently and in compliance with the consent conditions at the time of inspection.
23. The unit is having 02 nos. low pressure boilers of 80 TPH and 55 TPH for steam generation. Separate wet scrubber as a APCD are provided for both boilers followed by a common stack of 50 mtrs height.
24. For hazardous waste disposal, the unit is having a membership certificate with Bharat oil & waste management ltd., having validity upto 25th July 2026.

Conclusion:

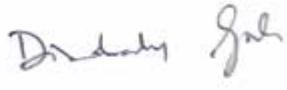
1. On the day of the visit, the sugar unit, i.e., M/s Dhampur Bio Organics Ltd., Unit–Meerganj, was found operational at 7500 TCD.

2. The unit has installed effluent treatment plant of capacity 2200 m³ which was found operational on the day of the visit.
3. The unit was using final treated effluent for irrigation purpose from storage lagoon. Analysis results of the sample collected from the treated effluent stored in lagoon indicates compliance w.r.t land disposal norms notified under Environment (Protection) Rules, 1986.
4. Analysis results of the sample collected from the STP outlet was found complying w.r.t. consented discharge norms.

Recommendations:

1. The unit shall relocate the OCEMS sensor into the ETP outlet channel as per CPCB guidelines for Online continuous monitoring system for Effluents instead of current practice of keeping the sensor into the drum.
2. The unit shall carry out proper colour coding of all pipelines in the ETP area, to clearly distinguish between freshwater, untreated effluent, and treated effluent.
3. The unit shall ensure regular maintenance of the sludge drying beds.
4. The unit shall improve overall housekeeping around ETP area.
5. UPPCB shall ensure compliance of above recommendations of joint team.

Inspection Team:

S. No.	Inspecting Officials	Signature
1.	Sh. Dinabandhu Gouda, Scientist 'F', DH- WQM-II, CPCB, Delhi	
2.	Mrs Reena Satavan, Scientist 'E', CPCB, Delhi	
3.	Sh. Anshul Sharma, AEE Regional Office, UPPCB, Regional Office- Bareilly	

Photographs:



Pic-1 Equalization Tank



Pic-2 Lagoon for storing treated effluent



Pic-3 In house lab



Pic-4 Aeration Tank



Pic -5 outlet of STP



Pic-6 Sewage treatment Plant



Pic-7 Oil & Grease tank



Pic-8 ETP Inlet



Pic-9 Miyawaki Plantations



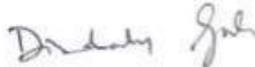
Pic-10 Cooling Tower



Pic-11 DG Set with Acoustic



Pic-12 Sludge drying bed

S. No.	Official	Signature
1.	Sh. Dinabandhu Gouda, Scientist 'F', DH- WQM-II, CPCB, Delhi	 29.01.2026
2.	Mrs Reena Satavan, Scientist 'E', CPCB, Delhi	 29.01.2026

Item No. 02

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 539/2019
(IA No 149/2021, IA No 376/2020)

Adil Ansari

Applicant

Versus

M/s. Dhampur Sugar Mills Ltd. Asmoli & Ors.

Respondent(s)

Date of hearing: 06.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: Mr. Sanjay Upadhyay, Senior Advocate with Ms. Surbhi Khattar,
Mr. Sriharsh Raj, Ms. Eisha Krishna, Ms. Pallavi Agarwal, Ms. Satvika
Krishnan & Mr. Surya Gupta, Advs. for R - 1 to 3
Mr. Bhanwar Pal Singh Jadon, Ms. Anjali Sharma, Ms. Disha Tiwari &
Ms. Gargi Chaturvedi, Advs. for R - 4 to 6
Mr. Gigi. C. George, Adv. for CGWA
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for CPCB**ORDER**

1. In terms of the direction of the Hon'ble Supreme Court, the Tribunal is required to monitor the compliance by the Respondent - Project Proponent and also ensure the implementation of the order dated 01.09.2021.

2. The reports dated 04.11.2025 have been filed by the Respondent Nos. 4 and 6 disclosing the status of compliance ascertained when the unit was non-functional. The inspection was done in the month of January and February, 2025 when there was no crushing season and on account of the seasonal factor the unit was non-operational. It has been pointed out that the unit will become operational in this month of November.

3. Hence we require the Respondent No. 7 - Central Pollution Control Board and Respondent No. 8 - Uttar Pradesh Pollution Control Board to

carry out the Joint Inspection of the respondent unit 15 days after it become operational and ascertain the compliance status and submit report before the Tribunal at least one week before the next date of hearing.

4. Learned senior counsel appearing for the Respondent No. 1 to 3 – Project Proponent has submitted that the compliance status in respect of all the four units showing the compliance on the basis of existing infrastructure has been filed today. Office is directed to place it on record and the official respondents are directed to examine it and ascertain its correctness.

5. List on 04.02.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

November 06, 2025
Original Application No. 539/2019
(IA No 149/2021, IA No 376/2020)
AS



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28327762

222242/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2024

Date: 13/11/2024

To,

M/s

DHAMPUR SUGAR MILLS LTD SUGAR UNIT

DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **DHAMPUR SUGAR MILLS LTD SUGAR UNIT** located at **DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761**. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DHAMPUR SUGAR MILLS LTD SUGAR UNIT** granted for the period from 13/11/2024 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	White Sugar	51000	Metric Tonnes/Month
2	Co- Power-Generated	60	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	50 KLD	STP	Irrigation / Washing
Industrial	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD , only one outlet is allowed	Septic Tank	Re-used in the process and Irrigation on land

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6 to 9
2	BOD (mg/L)	30
3	TSS (mg/L)	100
4	Fecal Coliform (MPN/100ml)	1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	Boiler of 170 TPH and 170 TPH	Bagasse - 100 TPH	01	Particulate Matter	Equipped with individual ESP and common stack with height of 90 meter from ground level.
2	DG set 750 KVA	Diesel	02	Particulate Matter	Equipped with canopy and stack height of 5.5 meters above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) Used oil and waste oil	TSDF / Authorised recycler	06 Ton per Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force

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under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The Consent to Operate issued vide letter no 141426/UPPCB/Bijnor (UPPCBRO)/CTO/air/BijnorI/2021 dated 31.12.2021 with validity 31-12-2026 and Hazardous Authorization 13196/ UPPCB/ Bijnor(Lab) / HW/Bijnor/2020 with validity 28-12-2025 are hereby revoked.
2. This consent to operate is valid for production Sugar and cane crushing capacity of 14000 TCD and 60 MW per day co-generation power.
3. Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.

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4. Unit shall operate and maintain the APCS i.e. ESP at the boiler of 170 TPH and 170 TPH common stack height of 90 meters from ground level.
5. DG sets of 750 KVA shall be equipped with canopy and stack height of 5.5 meter above the roof of nearest building.
6. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi.
10. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
11. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
12. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
16. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
17. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
18. The Unit must ensure the maximum reuse of treated effluent in process.
19. Treated effluent shall be used in irrigation on land and discharge of effluent is not allowed in drains/ river or any other surface water body.
20. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
21. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
22. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
23. Unit shall provide Hazardous tank in the Boiling house.
24. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
25. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.

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26. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environmental Officer

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Copy to:

Regional Officer Bijnor to ensure the compliance of the conditions imposed in the consent order.

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Chief Environmental Officer

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

178825/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2023

Date: 06/04/2023

To,

M/s

DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION

Dhampur Sugar Mills Ltd, Dhampur ,BIJNOR,246761

**Application Id-
20040674**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION** located at **Dhampur Sugar Mills Ltd, Dhampur ,BIJNOR,246761**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION** granted for the period from **06/04/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA by using B Heavy Molasses	455	Kilo Liters/Day
2	cogeneration power	10.5	Megawatt
3	RS/ENA/AA by using Cane juice syrup	490	Kilo Liters/Day
4	ethyl acetate	140	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	80KLD	Septic Tank	ground
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Quantity of Discharge	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30mg/l
2	pH	5.5-9
3	TSS (mg/L)	100mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Slop Boiler 75 TPH	Slop and Baggasse	01	Particulate Matter	Bag filter as APCS and stack height of 84 meters from ground level
2	Slop Boiler 55 TPH	Slop and Baggasse	02	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 82 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50mg/NM3
2	02	Particulate Matter	50mg/NM3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The earlier CTO issued by UPPCB vide letter number 173499/UPPCB/Bijnore(UPPCBRO)/CTO/Both/BIJNORE/2023 dated 19.01.2023 issued under Water (Prevention and Control of Pollution) Act 1974 and under Air (Prevention and Control of Pollution) Act 1981 for production of 350 KLD Rectified spirit/ ENA/AA and 140 KLD Ethyle Acitate and 10.5 MW cogeneration power with validity 31.12.2024 is hereby revoked.

2. This consent is valid for production of 455 KLD Ethanol/Rectified Spirit/ ENA by using B Heavy Mollases or 490 KLD Ethanol/Rectified Spirit/ ENA by using C Heavy Mollases with 140 KLD Ethyl Acetate and 10.5 MW cogeneration power.

3. Domestic sewage 80 KLD shall be disposed through STP of 220 KLD capacity, treated water shall be used in irrigation on land.

4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

5. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.

6. Unit must operate and maintain properly the installed flow meter and web camera with and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.

7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

8. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

9. Unit shall maintain the APCS installed in the slop fire boiler of 75 TPH with bag filtre and stack height is 84 meter from ground level, and Slop boiler of 55 TPH with ESP and stack height is 82 meter from ground level.

10. Unit shall install online emission monitoring system at the stack of Boiler of 55 TPH and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.

11. Unit shall ensure the connectivity of online emission monitoring system installed at the stack of Boiler of 55 TPH to the servers of CPCB and UPPCB .

12. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.

13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

14. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary

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Movement)Rules 2016.

15. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.

16. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.

17. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

18. Unit shall submit ground water quality monitoring report and effluent monitoring report done by MoEF & CC approved laboratory in every 3 months.

19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

VIVEK
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Chief Environment Officer

Copy to:

Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

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Chief Environment Officer

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०

Ref 1195125

/C-7/धामपुर शुगर/2023

दिनांक

Date - 05/06/2023

सेवा में,

श्री० धामपुर शुगर मिल्स लि० (आरावनी इकाई),
धामपुर,
बिजनौर।

विषय:-बोर्ड के पत्र सं०-178825/यूपीपीसीवी/बिजनौर(यूपीपीसीवीआरओ)/ सीटीओ/बिजनौर/
2023 दिनांक 06.04.2023 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं
वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों के अन्तर्गत निर्गत सशर्त
Consolidated Consent to Operate Air/Water में संशोधन किये जाने के संबंध
में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 19.05.2023 का संदर्भ ग्रहण करें। उक्त के
अनुक्रम में बोर्ड के पत्र सं०-178825/यूपीपीसीवी/बिजनौर(यूपीपीसीवीआरओ)/सीटीओ/
बिजनौर/2023 दिनांक 06.04.2023 द्वारा निर्गत सशर्त Consolidated Consent to Operate
Air/Water के Specific Conditions के विन्दु संख्या-2 में अंकित विवरण में निम्नानुसार संशोधित
किया जाता है -

Specific Conditions:-

"2. This consent is valid for production of 455 KLD Ethanol/Rectified Spirit/ ENA by using B Heavy
Molasses/Grain or 490 KLD Ethanol/Rectified Spirit/ ENA by using Cane Juice Syrup , 140 KLD Ethyl
Acetate and 10.5 MW cogeneration power.

बोर्ड के पत्र दिनांक 06.04.2023 द्वारा निर्गत सशर्त Consolidated Consent to
Operate Air/Water की अन्य समस्त शर्तें यथावत् रहेंगी। ।

भवदीय

(विवेक राय)

मुख्य पर्यावरण अधिकारी,
वृत्त-7

प्रतिलिपि:-क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवं आवश्यक
कार्यवाही हेतु।

मुख्य पर्यावरण अधिकारी,
वृत्त-7

टी.सी. - 12 वी, विभूति खण्ड, गौमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28880127

225323/UPPCB/Moradabad(UPPCBRO)/CTO/both/SAMBHAL/2024

Date: 31/12/2024

To,

M/s

DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar

Village - Asmoli and PO Asmoli Tehsil and District Sambhal U.P.,SAMBHAL,244251

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar** located at **Village - Asmoli and PO Asmoli Tehsil and District Sambhal U.P.,SAMBHAL,244251**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar **granted for the period from 01/01/2025 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sugar	1375	Metric Tonnes/Day
2	Co-generation Power	41	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	48 KLD	STP	Irrigation on Land
Industrial	Industrial effluent quantity shall be restricted to 1250 KLD and Cooling Tower blow down shall be restricted to 1250 KLD , only one outlet is allowed	ETP	Partially re-used in process and rest is used in irrigation.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Oil & Grease	10 mg/l
6	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1250 KLD and Cooling Tower blow down shall be restricted to 1250 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30
2	pH	6.5 to 9.0
3	Fecal Coliform (MPN/100ml)	1000
4	TSS (mg/L)	100

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	Boiler 170 TPH	Bagasses	01	Particulate Matter	Equipped with ESP and stack with height of 72 meter from ground level.
2	Boiler 70 TPH (Stand-by) and 50 TPH	Bagasses	02	Particulate Matter	70 TPH boiler is equipped with ESP & 50 TPH boiler equipped with wet scrubber with common stack with height of 60 meter from ground level
3	DG set 750 KVA	Diesel	03	Particulate Matter	Equipped with canopy and stack height of 5.5 meters above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	150 mg/Nm ³
3	03	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s DHAMPUR BIO ORGANICS LIMITED unit Asmoli Division Sugar. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

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S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) Used oil and waste oil	TSDF / Authorised recycler	0.5 KL per Annum
2	Schedule I (Category 35.4) Oil Skimming	TSDF / Authorised recycler	1.0 Ton per Annum
3	Schedule I (Category 33.2) Contaminated Cotton Rugs / Waste PPE	TSDF	0.69 Ton per Annum
4	Schedule I (Category 33.1) Empty Barrels / Containers	TSDF / Authorised recycler	1.5 Ton per Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for production Sugar and cane crushing capacity of 12,500 TCD and co-generation power- 41 MW.

2. Industrial effluent quantity shall be restricted to 1250 KLD and Cooling Tower blow down shall be restricted to 1250 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.

3. Unit shall operate and maintain the APCS i.e. ESP at the boiler of 170 TPH with stack height of 72 meters from ground level.

4. Unit shall operate and maintain the APCS i.e. ESP at the stand-by boiler of 70 TPH and wet scrubber at 50 TPH boiler with common stack height of 60 meters from ground level.

5. DG sets of 750 KVA shall be equipped with canopy and stack height of 5.5 meters above the roof of nearest building.

6. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.

7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.

8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

9. Unit shall comply with the directions issued Central Pollution Control Board, New Delhi.

10. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

11. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.

12. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.

13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

15. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.

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16. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
17. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
18. The Unit must ensure the maximum reuse of treated effluent in process.
19. Treated effluent shall be used in irrigation on land and discharge of effluent is not allowed in drains/ river or any other surface water body.
20. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
21. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
22. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
23. Unit shall provide Hazardous tank in the Boiling house.
24. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
25. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
26. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**RAM
GOPAL**
Chief Environmental Officer

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RAM GOPAL
Date: 2025.01.25
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Copy to:

Regional Officer Moradabad to ensure compliance of the conditions imposed in the consent order.

**RAM
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Chief Environmental Officer

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RAM GOPAL
Date: 2025.01.25
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मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED**Amended Certificate****Application Id : 28904687****225489/UPPCB/Bareilly(UPPCBRO)/CTO/both/BAREILLY/2024****Date: 24/02/2025****To,****M/s****DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR****VILLAGE NAGARIA SADAT, BLOCK TEHSIL. MEERGANJ, DISTRICT BAREILLY (UTTAR PRADESH),BAREILLY,**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR** located at **VILLAGE NAGARIA SADAT, BLOCK TEHSIL. MEERGANJ, DISTRICT BAREILLY (UTTAR PRADESH),BAREILLY,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR** granted for the period from **23/12/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Co-generation power	22.5	Megawatt
2	Cane Crushing Capacity	9,000	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	30 KLD	STP	Irrigation in unit premises
Industrial	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD , only one outlet is allowed	ETP	Partially re-used in process and rest is used in irrigation.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Oil & Grease	10 mg/l
6	Quantity of Discharge	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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1	Boilers of 80 TPH and 55 TPH	Bagasse - 1560 TPD	01	Particulate Matter	Equipped with individual wet scrubber and common stack with height of 50 meter from ground level.
2	DG sets of 625KVA and 625 KVA	Diesel	02	Particulate Matter	Equipped with canopy and stack height of 05 meters and 05 meters above the roof of nearest building.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR . is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 35.2) Empty Barrels / Containers	TSDF / Authorised recycler	0.025 TPD

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2	Schedule I (Category 33.2) Contaminated Cotton Rugs / Waste PPE	TSDf	0.005 TPD
3	Schedule I (Category 5.1) Used oil / Spent oil	TSDf / Authorised recycler	0.0025 TPD
4	Schedule I (Category 35.4) Oil Skimming	TSDf / Authorised recycler	0.005 TPD

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for production Sugar and cane crushing capacity of 9000 TCD and 22.5 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.
3. Unit shall operate and maintain the APCS i.e. individual wet scrubber at the boilers of 80 TPH and 55TPH and common stack height of 50 meters from ground level.
4. DG sets of 625KVA and 625 KVA shall be equipped with canopy and stack height of 5 meters and 5 meters above the roof of nearest building.
5. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
8. Unit shall comply with the directions issued Central Pollution Control Board, New Delhi.
9. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
10. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
11. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
16. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
17. The Unit must ensure the maximum reuse of treated effluent in process.
18. Treated effluent shall be used in irrigation on land and discharge of effluent is not allowed in drains/ river or any other surface water body.
19. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
20. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.

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21. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
22. Unit shall provide Hazardous tank in the Boiling house.
23. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
24. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environmental Officer

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Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

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Chief Environmental Officer

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मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28904687

225489/UPPCB/Bareilly(UPPCBRO)/CTO/both/BAREILLY/2024

Date: 23/12/2024

To,

M/s

DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR VILLAGE NAGARIA SADAT, BLOCK TEHSIL. MEERGANJ, DISTRICT BAREILLY (UTTAR PRADESH),BAREILLY,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR located at VILLAGE NAGARIA SADAT, BLOCK TEHSIL. MEERGANJ, DISTRICT BAREILLY (UTTAR PRADESH),BAREILLY,. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR granted for the period from 23/12/2024 to 31/12/2026 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Rows include Co-generation power (22.5 Megawatt) and Cane Crushing Capacity (9,000 Metric Tonnes/Day).

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Rows for Domestic (30 KLD, STP, Irrigation) and Industrial (restricted to 900 KLD, STP, Partially re-used).

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Oil & Grease	10 mg/l
6	Quantity of Discharge	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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1	Boilers of 80 TPH and 55 TPH	Bagasse - 1560 TPD	01	Particulate Matter	Equipped with individual wet scrubber and common stack with height of 50 meter from ground level.
2	DG sets of 625KVA and 625 KVA	Diesel	02	Particulate Matter	Equipped with canopy and stack height of 05 meters and 05 meters above the roof of nearest building.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s DHAMPUR BIO ORGANICS LIMITED UNIT MEERGANJ DIVISION SUGAR . is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 35.2) Empty Barrels / Containers	TSDF / Authorised recycler	0.025 TPD

2	Schedule I (Category 33.2) Contaminated Cotton Rugs / Waste PPE	TSDf	0.005 TPD
3	Schedule I (Category 5.1) Used oil / Spent oil	TSDf / Authorised recycler	0.0025 TPD
4	Schedule I (Category 35.4) Oil Skimming	TSDf / Authorised recycler	0.005 TPD

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for production Sugar and cane crushing capacity of 9000 TCD and 22.5 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.
3. Unit shall operate and maintain the APCS i.e. individual wet scrubber at the boilers of 80 TPH and 55TPH and common stack height of 50 meters from ground level.
4. DG sets of 625KVA and 625 KVA shall be equipped with canopy and stack height of 5 meters and 5 meters above the roof of nearest building.
5. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
8. Unit shall comply with the directions issued Central Pollution Control Board, New Delhi.
9. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
10. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
11. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
16. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
17. The Unit must ensure the maximum reuse of treated effluent in process.
18. Treated effluent shall be used in irrigation on land and discharge of effluent is not allowed in drains/ river or any other surface water body.
19. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
20. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.

3414

21. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
22. Unit shall provide Hazardous tank in the Boiling house.
23. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
24. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

RAM GOPAL Digitally signed by RAM
GOPAL
Date: 2024.12.30 16:45:53
+05'30'
Chief Environmental Officer

Copy to:

Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2024.12.30 16:46:05 +05'30'
Chief Environmental Officer



3415

मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |